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सत्यमेव जयते

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT

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RAJYA SABHA

Wednesday, the 28th December, 2011, 07th Pausa, 1933 (Saka)

The House met at eleven of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

Report and Accounts (2010-11) of TRAI, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATION AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA) : Sir, I lay on the Table, under sub-section (4) of Section 23 and sub-section (3) of Section 24 of the Telecom Regulatory Authority of India Act, 1997, a copy each (in English and Hindi) of the following papers:

- (a) Annual Report and Accounts of the Telecom Regulatory Authority of India (TRAI), New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.
[Placed in Library. See No. L.T. 6056/15/11]

Report and Accounts (2005-06, 2006-07, 2007-08 and 2008-09) of Organising Committee of the Commonwealth Games, 2010 and related papers

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:

- (i) (a) Annual Report of the Organising Committee of the Commonwealth Games 2010, Delhi, for the year 2005-06.
- (b) Annual Accounts of the Organising Committee of the Commonwealth Games 2010, Delhi, for the year 2005-06, and the Audit Report thereon.
- (ii) (a) Annual Report of the Organising Committee of the Commonwealth Games 2010, Delhi, for the year 2006-07.
- (b) Annual Accounts of the Organising Committee of the Commonwealth Games 2010, Delhi, for the year 2006-07, and the Audit Report thereon.

- (iii) (a) Annual Report of the Organising Committee of the Commonwealth Games 2010, Delhi, for the year 2007-08.
(b) Annual Accounts of the Organising Committee of the Commonwealth Games 2010, Delhi, for the year 2007-08, and the Audit Report thereon.
- (iv) (a) Annual Report of the Organising Committee of the Commonwealth Games 2010, Delhi, for the year 2008-09.
(b) Annual Accounts of the Organising Committee of the Commonwealth Games 2010, Delhi, for the year 2008-09, and the Audit Report thereon.
- (v) Separate Audit Report on the Annual Accounts of the Organising Committee of the Commonwealth Games 2010, Delhi, for the year 2008-09.
- (vi) Statement giving reasons for the delay in laying the papers mentioned at (i) to (v) above. [Placed in Library. See No. L.T. 5854/15/11]

**Report and Accounts (2010-11) of various Film Corporations
and Institutes and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING
(SHRI CHOUDHURY MOHAN JATUA): Sir, I lay on the Table:

- I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:
 - (a) Thirty-sixth Annual Report and Accounts of the National Film Development Corporation (NFDC), Mumbai, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation. [Placed in Library. See No. L.T. 6038/15/11]
- II. A copy each (in English and Hindi) of the following papers:
 - (i) (a) Annual Report and Accounts of the Film and Television Institute of India (FTII), Pune, for the year 2010-11, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed

in Library. See No. L.T. 6037/15/11]

- (ii) (a) Annual Report and Accounts of the Satyajit Ray Film and Television Institute (SRFTI), Kolkata, for the year 2010-11, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute. [Placed in Library. See No. L.T. 6036/15/11]

**Report and Accounts (2009-10 and 2010-11) of Rehabilitation
Council of India and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND THE
MINISTER STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT PALA):
Sir, on behalf of Shri D. Napoleon, I lay on the Table, a copy each (in
English and Hindi) of the following papers:

- (i) (a) Twenty-third Annual Report and Accounts of the Rehabilitation Council of India, New Delhi, for the year 2009-10, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above. [Placed in Library. See No. L.T. 6107/15/11]
- (ii) (a) Twenty-fourth Annual Report and Accounts of the Rehabilitation Council of India, New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council. [Placed in Library. See No. L.T. 6108/15/11]

Report and Accounts (2010-11) of N.W.D.A., New Delhi and related papers

SHRI VINCENT PALA: Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:

- (a) Annual Report and Accounts of the National Water Development Agency, New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report. [Placed in Library. See No. L.T. 6088/15/11]

Report and Accounts (2010-11) of N.F.C.H., New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:

- (a) Annual Report and Accounts of the National Foundation for Communal Harmony, New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report. [Placed in Library. See No. L.T. 619/15/11]

REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI PRASANTA CHATTERJEE (West Bengal): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Public Accounts Committee (2011-12):

- (i) Forty-seventh Report on 'Supply Chain Management of Rations in Indian Army' relating to the Ministry of Defence;
- (ii) Forty-eighth Report on 'Canteen Stores Department' relating to the Ministry of Defence;
- (iii) Forty-ninth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fourteenth Report (Fifteenth Lok Sabha) on 'Administration of Universal Service Obligation (USO) Fund' relating to the Ministry of Communications and Information Technology, (Department of Telecommunications);
- (iv) Fiftieth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Sixteenth Report (Fifteenth Lok Sabha) on 'Disaster Management and Land Management in Indian Railways' relating to the Ministry of Railways; and
- (v) Fifty-first Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Nineteenth Report (Fifteenth Lok Sabha) on 'Freight and Wagon Management on Indian Railways' relating to the Ministry of Railways.

STATEMENT BY MINISTERS

**Status of Implementation of recommendations contained in Eighth Report of
Department-related Parliamentary Standing Committee on Water Resources**

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): Sir, I make a statement regarding Status of implementation of recommendations contained in the Eighth Report of the Department-related Parliamentary Standing Committee on Water Resources.

**Status of Implementation of recommendations contained in the Fourth and
Eleventh Reports of the Department-related Parliamentary Standing
Committee on Social Justice and Empowerment**

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK): Sir, I make the following Statements regarding:

- (i) Status of implementation of recommendations contained in the Fourth Report of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment; and
- (ii) Status of implementation of recommendations contained in the Eleventh Report of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment related with Scholarship schemes for Scheduled Castes and Other Backward Classes.

GOVERNMENT BILLS

The Higher Education and Research Bill, 2011

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): Sir, I beg to move for leave to introduce a Bill to promote autonomy of higher educational institutions and universities for free pursuit of knowledge and innovation and to provide for comprehensive and integrated growth of higher education and research keeping in view the global standard of educational and research practices and for that purpose to establish the National Commission for Higher Education and Research to facilitate determination, co-ordination, maintenance and continued enhancement of standards of higher education and research including university education, vocational, technical, professional and medical education other than agricultural education and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI KAPIL SIBAL: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, Shri Sharad Pawar to introduce the Rani Lakshmi Bai Central Agricultural University Bill, 2011.

THE MINISTER OF AGRICULTURE (SHRI SHARAD PAWAR): Sir, I beg to move...

SHRI P. RAJEEVE (Kerala): Sir, I have a point to make on this Bill before its introduction.

Sir, the hon. Minister cannot introduce this Bill, because as per Entry 44 of List I of the Constitution, incorporation, regulation and winding up of corporations, whether trading or not, with objects not confined to one State, but not including universities. So, as per the Constitution, the subject 'incorporation of university' is not under the Union List. Hence, as per the Constitution, the Union Government has no right to introduce this Bill.

SHRI SHARAD PAWAR: Sir, the Government has the right. The Government had introduced, earlier, legislation on Central Universities in some States like the North-East and some other States. So, there is nothing wrong in this Bill.

SHRI P. RAJEEVE: But, Sir, the precedence cannot replace the Constitutional provisions. I want a ruling from the Chair. As per Entry 44 of the Union List of the Constitution, the Central Government has no right to make legislation for incorporation of a university. A Constitutional provision cannot be replaced with precedence. What the hon. Minister has said is true; there are precedence. This Parliament can legislate to incorporate so many universities. A precedent cannot replace a constitutional provision. A constitutional provision cannot be replaced by anything.

MR. DEPUTY CHAIRMAN: Which provision are you referring to?

SHRI P. RAJEEVE: Sir, Entry 44 of the Union List, Seventh Schedule.

MR. DEPUTY CHAIRMAN: Mr. Minister, the hon. Member is referring to Entry 44 of the Union List, Seventh Schedule. ...*(Interruptions)*...

DR. CHANDAN MITRA (Madhya Pradesh): Sir, this is a bill moved by the hon. Minister for knowledge and innovation. The hon. Member has raised a valid point. This is not in the jurisdiction of the Union Government. It falls under the jurisdiction of the State Government.

SHRI KAPIL SIBAL: Sir, with your permission, I might invite your attention to Entry 25, List 3 of the Concurrent List. It reads, "Education, including technical education, medical education and universities, subject to the provisions of 62, 63, 64, 65, 66 of List 1, vocational and technical training." So, it is completely covered. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Hon. Member, you are referring to the Union List. You please see the Concurrent List also. ...*(Interruptions)*...

SHRI P. RAJEEVE: But, Sir, it is specifically stated in the Union List. Here the first word is 'incorporation'. As per the introduction, it is for leave to introduce a Bill to provide for establishment incorporation. This incorporation of the universities is not under the Union List. It is mentioned in the Seventh Schedule. It is violation of the constitutional provision. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: First of all, you should have given a notice for your objection. ...*(Interruptions)*...

SHRI P. RAJEEVE: But, Sir, this was circulated only today morning. ...*(Interruptions)*... It was circulated only today morning. ...*(Interruptions)*... How can I give a notice when it was circulated only today morning? ...*(Interruptions)*...

श्री प्रकाश जावडेकर (महाराष्ट्र): कर सकते हैं ...*(व्यवधान)*...

श्री रामदास अग्रवाल (राजस्थान): हो सकता है ...*(व्यवधान)*...

श्री विक्रम वर्मा (मध्य प्रदेश): ऑब्जेक्शन उठाया जा सकता है ...*(व्यवधान)*... मध्य प्रदेश में मध्य प्रदेश सरकार ने ...*(व्यवधान)*... बुंदेलखंड से लगे हुए एरिया में ...*(व्यवधान)*... जमीन अलॉट कर दी है ...*(व्यवधान)*... यहां केवल ऑब्जेक्शन लगाया जा रहा है ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: There is a provision. ...*(Interruptions)*... As he said, a precedent cannot be quoted, here also one precedent cannot be quoted. You need to give a notice. ...*(Interruptions)*...

श्री प्रकाश जावडेकर: कर सकते हैं ...*(व्यवधान)*... There is no need to give a notice. ...*(Interruptions)*...

श्री विक्रम वर्मा: हमने मध्य प्रदेश लेजिस्लेटिव असेम्बली में प्रस्ताव दिया है ...**(व्यवधान)**... इतनी जमीन अलॉट कर दी है ...**(व्यवधान)**... यहां कुछ नहीं है ...**(व्यवधान)**... ऑब्जेक्शन लगा सकते हैं ...**(व्यवधान)**...

SHRI P. RAJEEVE: The Centre has no power to...**(Interruptions)**...

श्री कपिल सिब्बल: इम्फाल में भी एग्रीकल्चर की यूनिवर्सिटी बनी है।

SHRI MOINUL HASSAN (West Bengal): There was no scope for giving a notice. ...**(Interruptions)**...

श्री विक्रम वर्मा: वहां स्टेट फेडरल सिस्टम का वॉयलेशन कर रहा है ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: There is List-III, Concurrent List. In that, it is mentioned, "Education, including technical education, medical education and universities, subject to the provisions of entries 63, 64....." ...**(Interruptions)**... Already, there is ...**(Interruptions)**...

SHRI P. RAJEEVE: Sir, this is only interpretation. ...**(Interruptions)**...

Let me complete, Sir. ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: It is 'Universities'.

SHRI M. VENKAIAH NAIDU (Karnataka): 'Universities' means technical and medical universities.

MR. DEPUTY CHAIRMAN: No, no. It is "Education, including technical education, university..."

SHRI M. VENKAIAH NAIDU: Is it a Central University? ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: Yes, it is a Central University.

SHRI SHARAD PAWAR: We have set up similar Universities in ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: After examination, I overrule your objection. Mr. Minister, please introduce the Bill. ..**(Interruptions)**.. You asked for the ruling. I overrule your objection. I have given the ruling. ...**(Interruptions)**...

The Rani Lakshmi Bai Central Agricultural University Bill, 2011

THE MINISTER OF AGRICULTURE (SHRI SHARAD PAWAR): Sir, I beg to move for leave to introduce a Bill to provide for the establishment and incorporation of a University for the Bundelkhand

region for the development of agriculture and for the furtherance of the advancement of learning and prosecution of research in agriculture and allied sciences in that region.

...(Interruptions)...

MR. DEPUTY CHAIRMAN: I have gone through your objection. ...(Interruptions)... The question is that the leave be granted to introduce the Bill. Those in favour will please say, "Ayes"; those against will please say, "Noes". ...(Interruptions)... You ask for the division. ...(Interruptions)... How can it be? ...(Interruptions)... I have listened. ...(Interruptions)... You wanted a ruling. ...(Interruptions)... I have given. ...(Interruptions)...

DR. V. MAITREYAN (Tamil Nadu): Sir, we want division. ...(Interruptions)...

SHRI P. RAJEEVE (Kerala): Sir, we want division. ...(Interruptions)...

SHRI MOINUL HASSAN (West Bengal): Sir, we want division. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: The House is adjourned for half-an-hour.

The House then adjourned at thirteen minutes past eleven of the clock.

The House reassembled at forty-four minutes past eleven of the clock,

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) in the Chair.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The House is adjourned till 12.00 hrs.

The House then adjourned at forty-four minutes past eleven of the clock. The House reassembled at twelve of the clock,

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) in the Chair.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The House is adjourned for ten minutes.

The House then adjourned at twelve of the clock.

The House re-assembled at ten minutes past twelve of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

MR. DEPUTY CHAIRMAN: The introduction of the Rani Lakshmi Bai Central

Agricultural University Bill, 2011, is deferred.

Now, we shall take up the Constitution (One Hundred and Eleventh Amendment) Bill, 2009.

The Constitution (One Hundred and Eleventh Amendment) Bill, 2009

THE MINISTER OF AGRICULTURE (SHRI SHARAD PAWAR): Sir, I beg to move:

That the Bill further to amend the Constitution of India, as passed by Lok Sabha, be taken into consideration.

Mr. Deputy Chairman, Sir, I feel privileged to seek the support of this august House for the very important Constitution (One Hundred and Eleventh Amendment) Bill, 2009, to strengthen the cooperative movement in the country. The year 2012 will be celebrated as the Year of Cooperation all over the world. The cooperatives are one of the most important instruments to provide service to the economically weaker sections of the population and have a widespread reach up to the village level. Hon. Members are aware that 'Cooperative Societies' is a State Subject under Entry 32 of the State List of the Seventh Schedule of the Constitution. Accordingly, the States have enacted their own Cooperative Societies Acts for incorporation, regulation and winding up of cooperative societies within their territorial jurisdiction. However, for incorporation, etc., of the cooperative societies with objects and area of operation not confined to one State and serving the interests of members in more than one State, the Parliament enacted the Multi-State Cooperative Societies Act, 1984, under Entry 44 of the Union List of the Seventh Schedule (replacing the Multi-Unit Cooperative Societies Act, 1942). The Act of 1984 has since been replaced by the Multi-State Cooperative Societies Act, 2002.

The cooperative movement in the country has witnessed substantial growth in many diverse areas of the economy. With a network of about six lakh cooperative societies and a membership of about 24.92 crore, the cooperative movement in India has emerged as one of the largest in the world. The cooperative movement today provides coverage to almost 97 per cent of the villages and 71 per cent of the rural households. The agricultural credit advanced through cooperatives has increased from a meagre Rs.214 crore in 1960-61 to Rs.70,105 crore in the year 2010-11, with about 19 per cent share in total institutional agricultural credit. The share of cooperatives in fertilizer distribution is about 35 per cent, and in sugar production, it is nearly 46 per cent. The cooperatives also account for 33.5 per cent of wheat procured. Fifty-four per cent of

the handlooms and 20 per

cent of the retail fair price shops are in the cooperative sector. The cooperative sector provides direct and self-employment to about 16.69 million people in the country.

It has been experienced theft in spite of considerable numerical expansion of cooperatives in different sectors of the national economy, their performance in qualitative terms has not been up to the desired level. Many of these institutions are not being managed on principles of democratic member control, autonomous functioning and professional management. In many cases, these cooperatives are heavily dependent on financial support from the Government, which has led to intervention in their day-to-day functioning. There are also instances of avoidable political interference in working of these cooperative institutions.

It has been the endeavour of the Government of India to evolve an appropriate policy and legislative framework to create environment conducive to the healthy and sound growth of cooperatives. With this in view, the Government of India has taken various measures for promoting and developing the cooperative sector in the country. These include, *inter-alia*, framing of national policy on cooperatives, enactment of the Multi-State Cooperative Societies (MSCS) Act, 2002, assistance to cooperative education and training, assistance through NCDC for development of cooperatives, implementation of recommendations of Prof. Vaidyanathan Committee and constitution of high-powered Committee on Cooperatives etc.

It has been felt that there are several provisions in the State Acts, which go beyond the spirit of democratic functioning of cooperatives, for which the State Governments have been persuaded to amend their Acts. However, in spite of the felt need for amendments in the State Acts, the pace of reforms in cooperative legislations by the States is not encouraging, and, therefore, a view has emerged in the cooperative sector to incorporate certain provisions in the Constitution to provide protection to cooperatives and to insulate them from avoidable political and bureaucratic interference. This was also endorsed by the Conference of State Cooperative Ministers held way back in December, 2004.

Accordingly, the Constitution (One Hundred and Sixth Amendment) Bill, 2006 was introduced in 14th Lok Sabha on 22nd May, 2006. On reference from the hon. Speaker, Lok Sabha, the Parliamentary Standing Committee on Agriculture had also examined the Bill. However, the Bill could not be considered by the House as it lapsed.

It was decided to re-introduce the Bill for amendment to the cooperatives. The Constitution (One Hundred and Eleventh Amendment) Bill, 2009 as has been introduced in the Lok Sabha on

30.11.2009. The hon. Speaker of Lok Sabha referred the Bill to the Parliamentary Standing Committee on Agriculture. The Standing Committee after holding discussions with Secretary and other officers of the Department of Agriculture and Cooperation, representatives of the State Governments, experts and other stakeholders in the field of cooperatives, presented its Report to Lok Sabha on 30th August, 2010.

The suggestions made by the Standing Committee have been examined in the Department in consultation with the Ministry of Law and Justice. The Bill has been passed in Lok Sabha on 22nd December, 2011 with overwhelming support of the Members. I am very happy to inform the hon. Members that the right to form cooperative societies is proposed to be made a fundamental right under article 19(1)(c) of the Constitution, as recommended by the Standing Committee on Agriculture. It is expected that this would give boost to the cooperative movement and enthuse the people to actively participate in the cooperative as a matter of right. This would significantly increase the interest and responsiveness of the members and strengthen the cooperative movement further.

The object of the Constitution (One Hundred and Eleventh Amendment) Bill, 2009 is to ensure that the cooperative societies in the country function in a democratic, professional, autonomous and economically sound manner. The proposed amendment in the Constitution, *inter-alia*, seeks to empower the Parliament in respect of multi-State cooperative societies and the State Legislature in case of other cooperative societies to make appropriate law, laying down the following matters, namely:

- (i) Right to form cooperative societies as a fundamental right by insertion of the words 'cooperative societies' in sub-clause (c) of clause (1) of Article 19.
- (ii) Insertion of Article 43B in Part IV of the Constitution as a Directive Principle of State Policy for voluntary formation, autonomous functioning, democratic control and professional management of cooperative societies.
- (iii) Provisions for incorporation, regulation and winding up of cooperative based on the principles of democratic member-control, member-economic participation and autonomous functioning;
- (iv) Specifying the maximum number of directors of a cooperative society not exceeding twenty-one members;

- (v) Providing for a fixed term of five years from the date of election in respect of the elected members of the board and its office bearers;
- (vi) Providing for a maximum time limit of six months during which a board of directors of a cooperative society could be superseded or kept under suspension;
- (vii) Providing for independent professional audit;
- (viii) Providing for right of access to information to members of cooperative societies;
- (ix) Empowering the Government to obtain periodic reports of activities and accounts of cooperative societies;
- (x) Providing for the reservation of one seat for the Scheduled Castes or the Scheduled Tribes and two seats for women on the Board of every cooperative society, which have individuals as members from such categories; and
- (xi) Providing for offences relating to cooperative societies and penalties in respect of such offences. It is expected that these provisions will not only ensure the autonomous and democratic functioning of cooperatives, but enhance the public faith in these institutions and also ensure the accountability of management to the members and other stakeholders and also provide for deterrence for violation of the provisions of the law.

The Bill seeks to achieve these objectives.

The question was proposed.

SHRI BALAVANT ALIAS BAL APTE (Maharashtra): I am grateful, Sir, for this opportunity. The Constitution (One Hundred and Eleventh Amendment) Bill, 2009 seeks to give a Constitutional status to the cooperatives in this country. It is a right step in the right direction because now it is time that we recognize cooperatives as economic institutions and a very effective medium through which economic development in the rural areas particularly can be achieved. Sir, the history of the cooperative movement in this country begins with legislation about credit societies which was brought by the British Government in 1904. The reason for the credit societies establishment was given as the indebtedness of the farmers and their poverty. Sir, unfortunately, after sixty years of independence and fifty years of the Congress rule, the situation in 1904

continues in 2011. The same

reason now is prompting everybody to look at the cooperatives from the farmer's point of view for removing his indebtedness and for removing his poverty. Sir, the Act seeks to give a Constitutional status to the cooperative societies. But only giving a constitutional status to the cooperative societies is not enough. Efforts will have to be made consciously and continuously to rid them of the various ills that afflict them. A High-Powered Committee was appointed. Then the Parliamentary Standing Committee looked into it. But the ills, which I am talking about, are particularly recognised by the Ninth Report of the Second Administrative Reforms Commission, which expressly mentioned certain things, which I want to bring to your notice.

The Commission notes that there has been a growing realisation that undue influence from the State, lack of autonomy, and widespread politicisation have severely impaired the functioning of cooperative institutions and there is need to introduce urgent reforms in this sector.

Sir, it is further noticed that there is a definite credibility crisis in the cooperative sector. Cooperatives which were contemplated to be democratic, professional, autonomous and economically sound instruments were under the clutches of politicians and barons who control these cooperative societies to the detriment of members.

Sir, I come from Maharashtra. We had a great tradition of cooperative societies thanks to the foundations laid by Dr. Dhananjayrao Gadgil and Vaikunthlal Mehta. The movement grew and it did great service to the people. But it deteriorated and, instead of servants of the people, we have a crop of what are called in Maharashtra 'sakharsamrats' or 'sugar barons'. Members are not relevant. Those who run these cooperative societies are barons. Therefore, apart from giving them constitutional status, active action to rescue these societies from these barons has to be taken. I find that one major difficulty in doing this is the great prejudice consistently shown by the Central Government towards the cooperative sector, particularly the credit societies and banks. The Central Government, for the last several years, has been taxing these societies to such an extent that it becomes very difficult to run a cooperative credit society or a cooperative bank. The Centre has to shed its prejudice. Probably the Reserve Bank of India also has some prejudice. They have to shed this prejudice and make a substantial economic provision. In 2004, it was envisaged that we would give a

package of Rs.20,000 crore to the cooperative sector to make it meaningful, to make it powerful to serve the people, particularly in the rural areas. That package never came and instead, we are suffering from this Central Government's prejudice towards the cooperative societies.

Sir, the Bill which is before this House envisages to do three things. One is amending Article 19 to make it clear that the right to association includes right to form cooperative societies. Something which was obvious is now put in writing. Secondly, in the Directive Principles of State Policy, Article 43B is inserted. I believe the Directive Principles of State Policy were part of the Constitution because at the beginning of the Constitution, the Constituent Assembly felt that apart from the Fundamental Rights, we should give clear directions. Inserting Article 43B really doesn't serve any purpose because the Directive Principles are not enforceable and the Directive Principles are being flouted by Governments for the last 60 years. The Directive Principles say that there shall be a common civil code; the Directive Principles say that cow slaughter should be banned. We don't do anything. Inserting another Directive Principle, according to me, is a meaningless exercise.

Then, a new part is being added to the Constitution after the part inserted by 73rd and 74th Amendments. Somebody suggested that cooperative sector is a separate sector. I think, the Standing Committee suggested that it should not be after the governance part; otherwise, cooperative societies will also be considered to be part of governance as the Local Self Governments are. I am not on that. I don't believe that placing a part somewhere gives it any additional meaning. This part seeks to protect the autonomy of the cooperative societies, the governance of the cooperative societies, regular elections of the managing bodies of the cooperative societies and I welcome this part.

(THE VICE-CHAIRMAN, PROF. P.J. KURIEN in the Chair)

It is necessary that the cooperative society management is regulated. While regulating, it is to be ensured that they don't become fiefdoms of particular individuals and they really become member-centric, and for that purpose, this part will help the cooperative societies to function in the manner in which they ought to function.

Sir, there is one thing which I would like to stress here. It is relating to giving the powers to the Registrar for purposes of conduct or fair conduct of elections, to look into the electoral rolls and everything of a cooperative society. Now, as has been noted, there are about five-and-a-half lakh cooperative societies existing and I don't know whether looking into the electoral rolls of all these societies is practicable to any agency. A suggestion is that only the federations, whose elections are also very vital, should be monitored completely by

the authorities under the Cooperative Societies Act.

I see in Mumbai that every building that is built is a cooperative society. So, that one city has thousands and thousands of cooperative societies. How can those elections every year be monitored by a Registrar? What kind of manpower will he require? Disputes do arise. Those disputes go to the cooperative courts. Under the Maharashtra Cooperative Societies Act there is section 91. But monitoring the actual election, right from the time of electoral rolls, maybe, in respect of a cooperative society which has only 15 members, is not practicable, according to me. So, confine this monitoring to the federations or, maybe, you can have a limit of budget or limit of economic situation of a particular society. For example, they are dealing with about Rs.10 lakhs or Rs.1 crore. Then, such societies can be monitored. But every small society or every small cooperative store need not be monitored, in so far as elections are concerned, by an authority under this Constitutional provision. Otherwise, apart from the impracticability, I welcome this Bill and this Bill will certainly help the cooperative sector.

As I have said, the cooperative sector is an economic sector. That has to be appreciated. If the Governmental funding goes through the cooperatives, it will certainly go to the people and that is why a structure will have to be created in so far as the user of funds for the purposes of development through the cooperative societies, which are member-centric, which function professionally, which function autonomously and which are otherwise economically sound, is concerned.

I believe the Constitutional Amendment will have a consequence of actual action. Otherwise, a Constitutional status doesn't give you anything. A Constitutional status supported by action will help the cooperative sector. It is necessary. Otherwise, it will be only an existence on paper, a status on paper, without any practical consequence. I would, therefore, suggest, while welcoming this Bill, that a programme of consequential action should be adopted and that should be brought before this House so that there can be contribution by the Members also. Thank you.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Thank you very much, Mr. Apte. Dr. E. M. Sudarsana Natchiappan. Natchiappanji, because of paucity of time you take less than five minutes.

DR. E. M. SUDARSANA NATCHIAPPAN (Tamil Nadu): Yes, Sir. Thank you very much, Sir. It is a very great day for us. The whole India welcomes this Constitutional Amendment because today is

the 126th Foundation Day of the Congress Party and the Congress movement and the freedom movement were based on this cooperative. ...*(Interruptions)*...

SHRI RUDRA NARAYAN PANY (Odisha): Today is the birthday of LOP. ...*(Interruptions)*...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, please. ...*(Interruptions)*...

SHRI JESUDASU SEELAM (Andhra Pradesh): What is wrong with you? ...*(Interruptions)*... Why are you objecting? ...*(Interruptions)*...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Pany, please. ...*(Interruptions)*...

DR. E.M. SUDARSANA NATCHIAPPAN: Madam Sonia Gandhi has hoisted the flag today on this Foundation Day of the All India Congress Committee. It is a great day for us. The Congress movement and the freedom movement were associated with the cooperative system. Sir, it is part and parcel of the Indian culture; joint family, a joint cooperative system at the village level is part and parcel of the Indian culture. Therefore, when Pt. Nehru, became Prime Minister, he had an ambition to see that the cooperative movement was given a status. He appointed one famous personality, Shri A.D. Gorwala, as the Chairman of that Committee. His report started by saying, "Cooperation has failed, but cooperatives must succeed". Sir, this system is to be followed. I have to get the brief of hon. Member, Shri Mani Shakar Aiyar, who was best associated with Shri Rajiv Gandhi. When Shri Rajiv Gandhi was the Prime Minister, he made this observation while moving the Bill for creating the Panchayati Raj and Nagar Palika systems, as part of the constitutional framework. He said that three things were necessary for the development of India and also for the grassroots level development. *Aam admi* has to be supported by the democratic process. One, by the Panchayat System; two, by way of Nyaya Panchayat, grassroots level justice system and three, by having a democratic, independent, autonomous cooperative system. These three are very much necessary for creating socio-economic revolution in India. Today, that is going to be achieved by this Constitutional Amendment. I would like to congratulate the hon. Minister, Shri Sharad Pawar, who was the pioneer of the movement in Maharashtra. We feel proud in saying that the Chief Minister of Tamil Nadu, Shri Kamaraji, successfully brought this cooperative movement system. Now we can claim that in many of the

States, including Rajasthan, Madhya Pradesh, Uttar Pradesh, everywhere, this cooperative system is successful. My only submission is, the Bill is very much focussed, but many of the State Governments want to have their own officials, instead of having internal democracy or voluntarily

coming forward to form a cooperative system and also, they want to take away the autonomous status. That should be totally prohibited. I am very happy that this Constitution Amendment will give them six months time till the notification of this Amendment. There will be an election through out India. Whether it is a primary cooperative or a district cooperative or farmers' cooperative or employees' cooperative, everything will come up properly. There should be reservation for the Scheduled Castes, the Scheduled Tribes, the OBCs, Tribals, women and then handicapped people also should be there. Sir, this dream of the Congress Party, the National Freedom Movement, Pt. Nehru and Shri Rajiv Gandhi has come true today under the leadership and guidance of Madam Sonia Gandhi and Dr. Manmohan Singh. Thank you.

SHRI P. RAJEEVE (Kerala): Sir, I rise to oppose this Constitution Amendment Bill. What is the urgency of this Constitution Amendment? Actually, these cooperative societies come under the Entry 32 of the Seventh Schedule of the Constitution. Dr. Natchiappan spoke about the importance of the cooperative movement in freedom struggle.

But if it had taken the real concept of the co-operative societies which prevailed at the time of the freedom struggle, then, the Government should not have come with this Constitutional Amendment. Actually, the concept envisaged by Mahatma Gandhi was decentralization, and the co-operative societies were incorporated according to the prevailing objective realities in States, especially, in villages. But the Central Government is trying to encroach upon the right of the State Governments, and this is the phenomenon which we have seen in the Universities Bill and the Educational Tribunal Bill. In a similar way, the Government is trying to encroach upon the right of the State Governments to make legislation with regard to co-operative societies. This is an attack on the federal concept of the Constitution.

Sir, while going through the Constituent Assembly debates, we can see the importance of Entry 32 of the Constitution, which clearly states that the co-operative societies are being incorporated according to the objective realities prevailing in the States, and State legislations are competent to understand these social and economic realities. Now, the Central Government has come with the Constitutional Amendment Bill. It is true that it is not applicable to all the States. This has, specifically, been mentioned. But, *de facto*, it is trying to supersede the right of the State Governments; it is trying to supersede the State legislations. This

Constitutional Amendment, I think,

would open the door for the Central Government to intervene in the functions and the regulation of the co-operative societies. So, Sir, I oppose this Amendment Bill.

Sir, we have a specific mechanism, in the democratic system, to incorporate the views of civil societies and experts in the specific fields. One of the main instruments is the Standing Committees. And, the Standing Committee on Agriculture heard the opinion of the experts, civil societies and representatives of the co-operative societies, and after hearing the views of all the stakeholders, the Committee submitted its recommendations. Now, the recommendations of the Standing Committee go against the Constitutional Amendment Bill. The Committee has clearly stated, and I quote: "The Committee is of the opinion that the proposed provision of the Bill should not be included in the Constitution. It can be included as a separate schedule under article 19 (1) (c)." It further states, "A new provision should be added to article 19 to form and run co-operatives based on the principle of voluntary formation, democratic member control, member economic participation and autonomous functioning." This is the recommendation of the Standing Committee. So, it recommends that the State shall endeavour to promote voluntary formation. Hence this Bill is a direct attack on the Directive Principles of State Policy. The Committee, in its 12th Report, on the Constitution (One Hundred and Eleventh Amendment) Bill has clearly stated that this is not in the right direction. There is a provision which states, "Provided also that in case of a co-operative society, carrying on the business of banking, the provisions of the Banking Regulation Act, 1949, shall also apply." Now, it is in connection with the supersession and suspension of the Board and interim management. But this provision would open a new door because if this provision, that is, the Banking Regulation Act, 1949, will apply to the co-operative societies, then, what will be the future of the co-operative societies? Co-operative societies have contributed significantly to the national economy by playing a significant role in the agrarian sector, and it has been of great help to the farmers and other agricultural workers.

The cooperative societies carrying on the banking business are not being run for profit alone. They are doing service to the society. Now, if we apply the Banking Regulation Act, 1949, to them, what would be the interest rate? It is true that now it is being made applicable only to the suspension and supersession of the Board and the interim management.

But now we have opened a door with this constitutional amendment. The cooperative societies are providing soft loans to farmers at the

time of harvest at a minimal rate of interest. If the interest rate of the RBI is applied to the cooperative societies, what would be the future of the cooperative societies? Sir, this Bill would act as a mechanism to hamper the functioning of the cooperative societies. Hence, I oppose this Bill.

Again, Sir, the cooperative societies are doing very well. In Kerala, they are involved in the Public Distribution System also. There are consumer fairs. The cooperative societies conduct fairs during festivals like Onam, Christmas, Bakrid, etc. and in all seasons they are carrying out distribution. What is the role of the Central Government in this? Are they ready to give assistance to the cooperative societies? They are not ready to provide any kind of assistance to the cooperative societies but they are now trying to do away with the cooperative societies with this amendment. This amendment has already been passed in the Lok Sabha, but I had thought of raising an objection on the grounds of conflict of interest with the Minister because he has some connection with the cooperative societies. I don't know what the actual position is, but this Constitution Amendment Bill will act as the killer of the cooperative societies movement in our country. Hence, I oppose this Constitution Amendment Bill in its present form.

प्रो. एस. पी. सिंह बघेल (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, मैं इस बिल के समर्थन में बोलने के लिए खड़ा हुआ हूँ, लेकिन कुछ सुझावों के साथ। चूंकि यह संविधान संशोधन है और संविधान की मूल आत्मा से बहुत ज्यादा छेड़छाड़ नहीं होनी चाहिए। बाबा साहेब भीमराव अम्बेडकर जी ने संविधान की रचना करते समय यह उम्मीद जताई थी कि भविष्य में जब भी इस संशोधन लाए जाएं, तो उस समय इसमें संशोधन की मूल आत्मा बरकरार रहनी चाहिए। यह एक बहुत महत्वपूर्ण विधेयक है। As it is जैसा आप ला रहे हैं, मैं और मेरी बहुजन समाज पार्टी इसका समर्थन नहीं कर पाएगी। यह सहकारिता बहुत वृद्ध विषय है। जवाहर लाल जी ने को-ऑपरेटिव फारमिंग की बात की थी, लेकिन चौधरी चरण सिंह जी किसान की आत्मा को ज्यादा जानते थे। वे स्वयं किसान थे इसलिए खेत, खलिहान, गांव व पगड़डियों से अच्छी तरह परिचित थे। नेहरू जी की कई पीढ़ियों में भी कोई किसान नहीं था और न ही अब कोई किसान है तथा आगे भी कभी नहीं होगा। जिसके पैरों में बिवाई नहीं फटी है, वह इसके दर्द को कैसे महसूस कर सकता है। मुंशी प्रेमचंद की *पूस की रात* कहानी को डलप पिलो पर सोने वाले और ए.सी. में रहने वाले लोग उसको याद कर सकते हैं, कंठस्थ कर सकते हैं तथा परीक्षा में 90 परसेंट नम्बर ला सकते हैं, लेकिन उसके मर्म को, उसके दर्द को वही समझेगा जिसने एक पिछोरा में पूस की रात काटी हो। चौधरी चरण सिंह जी ने को-ऑपरेटिव फारमिंग की खिलाफत की थी। मुझे लगता है कि मेरे जन्म के समय की बात है और वहीं से चौधरी चरण सिंह जी कांग्रेस के खिलाफ हुए थे और तभी से उत्तर प्रदेश में किसान राजनीति का एक नया अध्याय शुरू हुआ था।

कहने का अर्थ यह है, उन्होंने यह कहा था कि को-ऑपरेटिव फार्मिंग तब हो सकती है, को-ऑपरेटिव संस्थाएं, सहकारिता आंदोलन तब मजबूत हो सकता है, जब समाज भी वर्गविहीन, जातविहीन और धर्मविहीन हो। जहां क्षेत्रवाद न हो, जातवाद न हो, धर्मवाद न हो, सांप्रदायिक कट्टरता न हो, वहां को-ऑपरेटिव मूवमेंट सफल होगा। को-ऑपरेटिव आंदोलन क्या है? यह एक सामूहिक आंदोलन है। मैं पवार साहब के सामने इसलिए ज्यादा नहीं बोल सकता, क्योंकि आपकी राजनीति को-ऑपरेटिव मूवमेंट से शुरू हुई है, आप सहकारिता आंदोलन से जुड़े हुए हैं, लेकिन सवाल इस बात का है कि क्या आपने नये को-ऑपरेटर्स के बारे में सोचा है? जो को-ऑपरेटिव मूवमेंट की ए, बी, सी, डी तक नहीं जानते, बल्कि मैं तो कहूंगा कि वे सभी किसी सोसायटी के दो रुपये के भी मੈम्बर नहीं रहे, लेकिन जब उनकी सरकार आ जाता है तो वे रातों-रात सीधे-सीधे इफको, कृभको के चेयरमैन हो जाते हैं। वे दो महीने पहले ही, पहली बार किसी को-ऑपरेटिव सोसायटी के सदस्य बने हैं, लेकिन जैसे ही पता चला कि दो महीने बाद सहकारी संस्था के चेयरमैन का चुनाव होना है, वे सरकारी तंत्र का सदुपयोग, दुरुपयोग करते हुए, तानाशाही तरीके से, जबकि को-ऑपरेटिव सिस्टम में तानाशाही का दूर-दूर तक कोई स्थान नहीं है, वहां तक पहुंच जाते हैं। मैं इस सदन में किसी का नाम नहीं लेना चाहूंगा, आप उनसे परिचित हैं, खास तौर से मेरे राज्य, उत्तर प्रदेश में किन लोगों का को-ऑपरेटिव सोसायटीज, कृभको इत्यादि पर कब्जा है, सभी जानते हैं। आप जानते हैं कि उनकी ए, बी, सी, डी कभी भी सहकारिता आंदोलन से नहीं रही, उन्होंने जिंदगी में इस मूवमेंट को नहीं देखा, बल्कि उन्होंने केवल जात की राजनीति की है, इसके बावजूद भी को-ऑपरेटिव सोसायटी पर उनका कब्जा हो गया है। मैं आपको बताना चाहूंगा गुजरात में को-ऑपरेटिव मूवमेंट से किसान बहुत मजबूत हुआ है, महाराष्ट्र में बहुत मजबूत हुआ है। मुझे जानकर अचंभा हो रहा है, यह आश्चर्यजनक है किंतु सत्य है कि महाराष्ट्र में को-ऑपरेटिव की शुगर मिलें चल रही हैं, जो वर्षों से चल रही हैं, लेकिन कुछ राज्यों में को-ऑपरेटिव मूवमेंट को तानाशाही तरीके से तोड़ा गया है। उत्तर प्रदेश राज्य में सरकारी तंत्र का दुरुपयोग करके को-ऑपरेटिव मूवमेंट को तोड़ा गया है, कोई सोसायटी फायदे में ही नहीं है, तनखवाहें नहीं निकल पा रही हैं, को-ऑपरेटिव की जो कताई मिलें उत्तर प्रदेश में होती थीं, आज उनकी क्या स्थिति है? को-ऑपरेटिव के जो कोल्ड स्टोरेज होते थे, जिन्हें शीत गृह कहते हैं, वे बंद हैं, शुगर मिलें बंद हैं। को-ऑपरेटिव बैंक्स में जिस प्रकार से भ्रष्टाचार हुआ है, वह बहुत गंभीर है। को-ऑपरेटिव बैंक्स अपनी साख खो चुके हैं। जब साख नहीं होगी, तो बिना साख के कोई काम नहीं हो सकता है। राजनीति में भी अगर साख नहीं है, तो कोई पूछने वाला नहीं है। मैं आगरा से आता हूँ, लोग कहते हैं कि पेठा ले आना, मैं कहता हूँ कि अच्छा साहब, ले आऊंगा, वे फिर कहते हैं कि भई, पंछी का लाना। पंछी का पेठा क्यों? क्योंकि, उसने अपनी साख बना रखी है, इसलिए हमें भी अपने को-ऑपरेटिव बैंक्स की साख को मजबूत करना पड़ेगा। अभी भी बहुराष्ट्रीय कम्पनियों के बैंक गांव तक नहीं पहुंचे हैं, वहां पर को-ऑपरेटिव बैंक्स अवश्य थे, जो छोटे-छोटे कमरों में थे, लेकिन अब किसान का उन पर ऐतबार नहीं रहा। मैं आज भी कहता हूँ कि गांव को मजबूत कीजिए, को-ऑपरेटिव मूवमेंट को मजबूत कीजिए, गांव के बिना शहर कभी खुशहाल नहीं हो सकता है, शहर के बिना गांव फिर भी खुशहाल हो सकता है, लेकिन शहर, खुशहाल नहीं हो सकता है। जिस साल अच्छी फसलें होती

1.00 P.M.

हैं और उनका अच्छा वाजिब मूल्य मिलता है, गांव का किसान उसी साल कस्बे में जाता है, लोहा खरीदता है, ईंट खरीदता है। जब किसान मजबूत होता है, तो कोशिश करता है कि उसी साल अपनी लड़की की शादी भी निपटा दे, अगली बार पता नहीं क्या होगा। अगर आप किसान को को-ऑपरेटिव मूवमेंट से मजबूत नहीं करेंगे, गांव को मजबूत नहीं करेंगे, अगर गांव कमजोर हो गया, किसान कमजोर हो गया, तो कस्बों में कपड़े की दुकानों पर रखे हुए थान गंदे हो जाएंगे, उनको कोई खरीदने वाला नहीं होगा।

सहकारिता के माध्यम से हम बेरोजगार नौजवानों को बहुत मजबूत कर सकते हैं। आप वहां जाकर उनको थोड़ा सिस्टम भी बताइएगा। जो को-ऑपरेटिव से जुड़े हुए लोग हैं, जैसे एडीओ, पंचायत को-ऑपरेटिव के लोग, अभी ये नौजवानों को ट्रेनिंग ही नहीं दे रहे हैं कि को-ऑपरेटिव सोसायटी कैसे बनती है। आप यह संविधान संशोधन तो कर लेंगे, लेकिन क्या गांवों तक यह बात पहुंच पाएगी कि कोई संविधान संशोधन हो गया है, इसमें किस प्रकार से मैम्बर बना जाता है, किस प्रकार से डेलिगेट्स बनते हैं, किस प्रकार से वे अपने चेयरमैन का चुनाव करते हैं? ... (समय की घंटी) ...

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): प्लीज़ conclude कीजिए।

प्रो. एस.पी. सिंह बघेल: मैं conclude कर रहा हूं। मेरा एक सुझाव है कि आप इसका चुनाव सीधे मैम्बर्स से क्यों नहीं कराते हैं, जैसे जनता के द्वारा सांसद चुने जाते हैं। जब भी मेयर अप्रत्यक्ष चुना जाता है, वहां भ्रष्टाचार आ सकता है। आप इसे डेलिगेट्स के माध्यम से कराते हैं। आपसे ज्यादादा कौन जानता होगा कि जब मैम्बर्स बन जाते हैं और डेलिगेट्स के द्वारा चुनाव होते हैं, तो डेलिगेट्स को बाहर ले जाते हैं, उनको होटलों में ठहराते हैं, उनको गोवा घुमाते हैं, उनको खजुराहो ले जाते हैं और आखिरी दिन लाकर चुनाव कराते हैं। अगर यह सब नहीं होता है, तो डेलिगेट्स को क्यों उठाया जाता है? कृषि मंत्री जी, आप कुछ ऐसी व्यवस्था जरूर करें कि पूरे राज्य में जो मैम्बर्स हैं, वे सीधे-सीधे अपने अध्यक्ष का चुनाव कर सकें, क्योंकि लाखों मैम्बर्स को नहीं उठाया जा सकता है, न उनको लाभान्वित किया जा सकता है, न उनको प्रलोभित किया जा सकता है। लेकिन इनडायरेक्ट चुनाव ठीक नहीं है। जो को-ऑपरेटिव सोसायटीज़ घाटे में हैं, आप उनको भी ठीक करिएगा। आपके पास कृषि विभाग भी है और खाद्य की भी थोड़ी-बहुत जिम्मेदारी है। मेरे कहने का मतलब है कि खाद्य प्रसंस्करण के मामले में, preservation के मामले में को-ऑपरेटिव सोसायटीज़ के द्वारा बहुत कुछ किया जा सकता है। दुग्ध क्रांति आपका इंतजार कर रही है। ... (समय की घंटी) ... हरित क्रांति हो गई है। मैं निश्चित तौर पर यह कह सकता हूं कि किसान की parallel economy दूध है।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): बघेल जी, आप समाप्त कीजिए।

प्रो. एस.पी. सिंह बघेल: श्वेत क्रांति हो गई है। अभी आखिरी गरीब आदमी के दरवाजे पर भैंस बांधनी है न!

हो तो गई है। मैं बार-बार कहता हूँ कि भेड़ें गायब हो गई हैं, बकरी पालन गायब हो गया है, कहीं भेड़ें दिखाई नहीं पड़ रही हैं। ...**(समय की घंटी)**... सर, मैं दो मिनट में खत्म कर रहा हूँ।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): आप समाप्त कीजिए, 10 मिनट हो गए।

प्रो. एस.पी. सिंह बघेल: चारागाह खत्म हो रहे हैं, पशुपालन खत्म हो रहा है। मैं अभी भी कहता हूँ कि दस बीघे का किसान उतना मजबूत नहीं है, जितना कोई छह भैंस रख कर है। अगर आप किसी गरीब विधवा को को-ऑपरेटिव के माध्यम से, सोसायटीज़ के माध्यम से दो भैंसे दे दें, तो वह एक भैंस का दूध बेच कर उससे चारा खरीद कर और दूसरी भैंस के दूध से अपना पालन कर सकती है। यह parallel economy, समानांतर आर्थिक व्यवस्था करनी पड़ेगी और इसको मजबूत करना पड़ेगा। भेड़ पालन, कुक्कुट पालन, मछली पालन, पशुपालन, मुर्गी पालन ...**(समय की घंटी)**... इस सोसायटी के माध्यम से करना पड़ेगा।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): आप conclude कीजिए।

प्रो. एस.पी. सिंह बघेल: आप इसमें एक और मੈम्बर लाए हैं, जो एससी/एसटी का है और महिला भी है। आजकल आप तो मुस्लिम के बारे में विशेषज्ञ हो रहे हैं। हम मांग कर रहे हैं कि माइनोंरिटी और बैकवर्ड के एक व्यक्ति को भी कहीं-न-कहीं शामिल कीजिए, क्योंकि पिछड़े वर्ग की आबादी 65 प्रतिशत है। उन्हें आप बाईं तरफ का शून्य न समझिएगा कि उनसे कोई फर्क ही नहीं पड़ता है। एक शेर है:-

बाईं जानिब का सिफर हूँ, मेरी हस्ती क्या है

चाहो तो घटा लो या जोड़ लो मुझको

बैकवर्ड क्लास को आप बाईं तरफ का शून्य मानते जा रहे हैं, लेकिन बात ऐसी नहीं है, वे दाईं तरफ का शून्य हैं और संख्या को दस गुना कर सकते हैं। इसलिए हमारा अनुरोध है कि पिछड़े हुए वर्ग को, जिनकी आबादी इस देश में 65 फीसदी है ...**(समय की घंटी)**... उनको भी को-ऑपरेटिव मूवमेंट से जोड़िए।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): अब हो गया ...**(व्यवधान)**...

प्रो. एस.पी. सिंह बघेल: ओबीसी के बारे में आप क्यों नहीं सोच रहे हैं ...**(व्यवधान)**... ओबीसी के बारे में आप सोच ही नहीं रहे हैं। इतनी बड़ी आबादी को आप निग्लेक्ट कर रहे हैं, वह भी कोऑपरेटिव मूवमेंट से ...**(व्यवधान)**...

एक माननीय सदस्य: ये उन्हें भेड़ समझते हैं।

प्रो. एस.पी. सिंह बघेल: हमारी जाति का जो काम है, भेड़ पालन, उसका जिक्र मेरे एक मित्र बार-बार कर रहे हैं, लेकिन आज चारागाह नहीं हैं ...**(समय की घंटी)**...

अंत में इस समर्थन के साथ कि बाबा साहेब द्वारा लिखित संविधान की मूल आत्मा को कष्ट न पहुंचे और उनका जो उद्देश्य था कि वंचित, दबे, कुचले, पिछड़े, शोषित समाज को ऊंचा उठाया जाए, आप उन्हें कोऑपरेटिव मूवमेंट से जोड़िए।

एक लाइन और कह कर मैं अपनी बात समाप्त कर रहा हूँ। जैसे एजुकेशन माफिया होते हैं, वोट माफिया होते हैं या स्मगलिंग माफिया होते हैं, माफ करना, कोऑपरेटिव के भी माफिया हैं। कोऑपरेटिव के माफिया पूरे राज्य में चार-पांच परिवार होते हैं लेकिन पूरे कोऑपरेटिव पर उनका कब्जा होता है, जिसका सदुपयोग-दुरुपयोग वे इलेक्शन में, राजनीति में करते हैं। इसलिए पारदर्शिता भी रहनी चाहिए, एकाउंटेबिलिटी भी रहनी चाहिए ... (समय की घंटी)... इतनी बात कह कर मैं अपनी बात समाप्त करता हूँ। धन्यवाद।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, we will adjourn for lunch for one hour.

The House is adjourned for one hour.

The House then adjourned for lunch at six minutes past one of the clock

The House re-assembled after lunch at six minutes past two of the clock.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) in the Chair.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) : Now, let us continue with the The Constitution (One Hundred and Eleventh Amendment) Bill, 2009. Prof. Anil Kumar Sahani.

प्रो. अनिल कुमार साहनी (बिहार): आदरणीय उपसभाध्यक्ष महोदय, सहकारी सोसायटी से संबंधित संविधान (संशोधन) विधेयक पर बोलने के लिए आपने मुझे जो समय दिया है, उसके लिए मैं आभार व्यक्त करता हूँ।

महोदय, मैं कुछ ऐसे मुद्दों पर अपनी बात उठाना चाहता हूँ जिनके कारण आज तक सहकारी सोसायटी गरीबों तक नहीं पहुँच पाई। आखिर गरीबों तक यह क्यों नहीं पहुँच पाई? आज देश को आज़ाद हुए 65 वर्ष हो गए, मगर इसमें कुछ खामियाँ हैं, जिनके कारण आज यह गरीबों तक नहीं पहुँच पाई। सहयोग समिति चलाने की जो बात है, वह कहां तक पहुँच पा रही है? इस पर अभी हमारे माननीय सदस्यगण जो बोल रहे थे, उनसे मैं सहमत हूँ। इसके साथ ही मैं यह पूछना चाहता हूँ कि सरकारी आंदोलन को अग्रणी आन्दोलन बनाने या उसे जमीन पर उतारने के लिए क्या कार्रवाई की गई? हमारे बी.एस.पी. के एक माननीय सदस्य बोल रहे थे कि कोऑपरेटिव सोसायटी माफिया है, वहां माफियागिरी चलती है, इसमें हर चीज़ हो रही है, मगर आज तक जो होता आ रहा है, वह यह कि कोऑपरेटिव सोसायटी पॉकेट में चलती है। झोले में उसका कागज और पॉकेट में समिति रहती है। आज तक इस पर किसी प्रकार की कोई कार्रवाई नहीं की गई। खासकर इसे पूरे देश के संदर्भ में देखा जाए, क्योंकि देश के स्तर पर सोसायटी ला रहे हैं, सोसायटी के लिए संशोधन का प्रस्ताव ला रहे हैं, जबकि यह राज्यों का मामला है। यह राज्यों में होना चाहिए था, क्योंकि वहां की सामाजिक, आर्थिक, राजनीतिक तथा जातीय व्यवस्था क्या है, इसको

राज्य अच्छी तरह से जानते हैं और राज्यों को इस पर छूट देनी चाहिए थी। यह राज्यों का मामला है, लेकिन फिर भी जब अपने देश में कोऑपरेटिव सोसायटी पर संशोधन के लिए जो प्रस्ताव लाए हैं, उस पर कुछ विभिन्न विचार यहां पर हैं, जिन पर भी आपको विचार करना चाहिए।

सर, अभी मैंने कहा कि पॉकेट में सोसायटी चलती है और सोसायटी के माध्यम से बहुत सारे घोटाले इस देश में हुए हैं। उसका एक आम सदस्य बनने के लिए किसी गरीब के पैरों के चप्पल घिस जाते हैं, मगर उसको उसका सदस्य नहीं बनाया जाता है। आपने कहा कि प्रबंधकारिणी समिति में 21 सदस्य रहने चाहिए, लेकिन उसके आम सदस्य कितने होने चाहिए और उसका आम सदस्य बनने के लिए क्या प्रक्रिया होनी चाहिए? किसी भी सोसायटी में चाहे वह किसी भी प्रकार की सोसायटी हो, उसमें आम सदस्य बनने के लिए जो प्रक्रिया है, वह भी बहुत जटिल है। आप कहीं पर कहते हैं कि 11 रुपए या 21 रुपए देकर इसका आम सदस्य बना जा सकता है। मगर 21 रुपए और 11 रुपए देने के बाद भी इसका आम सदस्य बनने के लिए गरीबों के पैर की चप्पल घिस जाती है। इसमें इसका भी उल्लेख होना चाहिए कि आम सदस्यों की संख्या कितनी हो और आम सदस्य बनने की प्रक्रिया भी सरल होनी चाहिए। बिहार के मुख्य मंत्री नीतीश कुमार जी ने वहां पर सोसाइटी से संबंधित कुछ काम किए हैं, मैं उनका यहां पर उल्लेख करना चाहता हूं। उन्होंने पूरे देश से भ्रष्टाचार को मिटाने का संकल्प लिया है। जब उन्होंने देखा कि सोसाइटी में बहुत भ्रष्टाचार हो रहा है और इसमें पारदर्शिता नहीं है, तो उन्होंने वहां पर रजिस्ट्रार को सोसाइटी के चुनाव से हटा दिया। रजिस्ट्रार को सिर्फ यह काम दिया गया कि वह यह देखे कि सहकारिता का विकास कैसे होगा और इसका लाभ गरीबों तक कैसे पहुंचेगा। चुनाव के काम से रजिस्ट्रार को हटा दिया गया। उन्होंने चुनाव के लिए राज्य सरकार निर्वाचन प्राधिकरण का गठन किया, जिसके माध्यम से, चाहे पैक्स का चुनाव हो, चाहे मत्स्यजीवी सहयोग समिति का चुनाव हो, चाहे गृह निर्माण समिति का चुनाव हो, चाहे कुक्कुट पालन समिति का चुनाव हो, चाहे शीत गृह सहयोग समिति का चुनाव हो, ये सारे चुनाव कराए जा रहे हैं।

आपने इसमें रजिस्ट्रार के द्वारा चुनाव कराने का प्रस्ताव लाया है, इस संबंध में मेरा कहना था कि इसके लिए एक स्वतंत्र कमेटी का गठन कीजिए, जो सभी सोसाइटियों का चुनाव कराए। जिस प्रकार से बिहार में इस तरह के चुनाव के लिए एक प्राधिकरण का गठन किया गया है, उसी तरह से पूरे देश में सभी समितियों के चुनाव कराने के लिए एक स्वतंत्र कमेटी का गठन कीजिए। जिस प्रकार से चुनाव आयोग है, उसी तरह को एक स्वतंत्र कमेटी बनाइए। ... (समय की घंटी) ...। सर, इसमें बहुत बड़ा घोटाला हो रहा है। इसमें पिछड़ा वर्ग का नाम नहीं है, इसमें अति पिछड़ा वर्ग का नाम नहीं है, इसमें अक्लियत का नाम नहीं है। इसमें किन लोगों का नाम दिया गया है? क्या इस देश में पिछड़ा वर्ग नहीं है? प्रबंधकारिणी समिति में जो सदस्य बनाए गए हैं, उनमें पिछड़ा वर्ग को आरक्षण नहीं दिया गया है तथा अनुसूचित जाति और अनुसूचित जनजाति को अनुसूचित जाति या अनुसूचित जनजाति किया गया है। आप पिछड़ा वर्ग को आरक्षण देने के लिए क्या कर रहे हैं? सर, मैं आपके माध्यम से माननीय मंत्री महोदय

से यह जानना चाहता हूँ। आज पूरा देश देख रहा है। जब आप हर स्तर पर अन्य पिछड़ा वर्ग को आरक्षण दे रहे हैं, तब इस कोऑपरेटिव सोसाइटी में इस वर्ग को आरक्षण देने की व्यवस्था क्यों नहीं कर रहे हैं?

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please conclude

प्रो. अनिल कुमार साहनी: सर, मैं ज्यादा समय नहीं लूंगा, बल्कि दो मिनट में मैं अपनी बात समाप्त कर रहा हूँ। सर, यह बहुत प्रमुख मुद्दा है, क्योंकि इसको पॉकेट में रख कर सरकारी माल का घोटाला होता है। इसमें घोटाले पर घोटाला होता जा रहा है, लेकिन इस पर किसी का ध्यान नहीं है और जब नियम बनाने की बात आती है, तब हम लोगों को चार मिनट का ही समय मिलता है। जो काम करने वाला है, जो बोलने वाला है, जो गरीब-गुरबा की बात को उठाने वाला है, *। कोऑपरेटिव के माध्यम से और सोसाइटी के माध्यम से जो लूट हो रही है ...**(व्यवधान)**...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Prof. Sahani, don't make indirect insinuation against the Chair. We go by the Party. ...**(Interruptions)**...

प्रो. अनिल कुमार साहनी: नहीं सर, मैं उसी बात पर बोल रहा हूँ। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, no. I take strong exception to such comments ...**(Interruptions)**...

प्रो. अनिल कुमार साहनी: कोऑपरेटिव सोसाइटी में पिछड़ा वर्ग को आरक्षण क्यों नहीं दिया गया? ...**(व्यवधान)**...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Prof. Sahani, your Party's time was four minutes and you have taken six minutes. I remove your indirect insinuation. Don't make such comments against the Chair. Every Party is given time according to their number. ...**(Interruptions)**...

प्रो. अनिल कुमार साहनी: सर, मैं एक और सुझाव देना चाहता हूँ।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You conclude now.

प्रो. अनिल कुमार साहनी: सर, मैं एक मिनट में अपनी बात समाप्त कर रहा हूँ। इसमें पिछड़ा वर्ग, अनुसूचित जाति, अनुसूचित जनजाति और अक्लियत के लोगों को भी जगह दीजिए, ताकि इसमें समानता रहे। ...**(समय की घंटी)**...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please conclude now.

*Expunged as ordered by the Chair.

प्रो. अनिल कुमार साहनी: इसमें आम सदस्य बनने की प्रक्रिया को सरल कीजिए, ताकि गरीब-गुरबा को इसका सदस्य बनने में कोई कठिनाई न हो। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ। जय हिन्द, जय भारत।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, Dr. Janardhan Waghmare. Each Party should take the time allotted to it. Dr. Waghmare, you have five minutes.

DR. JANARDHAN WAGHMARE (Maharashtra): Sir, let me congratulate the hon. Minister, Shri Sharad Pawar, for bringing this Amendment Bill. Sir, as you know, the cooperative movement was born in England, in industrialisation, to help the poor people there. It came to India in the first decade of the 20th Century, again, to help the small farmers who are under the weight of debt. This movement has played a great role in the development of our economy. Sir, cooperative movement is an alternative to capitalist economy as well as socialist economy.

It is very important, and this being a poor man's economy, it can be very, very useful in creating 'inclusive society' about which we have been talking for a very long time. Sir, this has played a great role in Maharashtra, at least. It has brought revolutionary changes in the economy. In the milk sector, in sugar industry and various other walks of life also, cooperative societies have played a great role. Therefore, it has to be revived. It has to be given more strength, and we should see that it really helps the poor people in the world.

Sir, as you know, globalization has threatened the very existence of cooperative movement. So, we will have to find out ways and means to strengthen this movement in the face of the pressures of global economy. Otherwise, it will crumble down. So, this is a great challenge. Cooperative movement can be helpful in industrializing the rural areas. In this age of privatization, nobody will invest money in the development of rural areas. It will be only through this movement that industrialization can take place in rural areas, in villages and all that. So, this is a very, very potential economy as far as that aspect is concerned.

As all of you are aware, 81 per cent farmers in this country have holdings of not more than two-and-a-half acres. It is not viable. Farmers cannot invest money in that. The productivity cannot be increased. Therefore, cooperative farming has to be introduced today or tomorrow, because, in future, the holding will again come down only to a few

guntas. Banking sector has to be there. In

fact, land development cooperative banks have to be started. They have played some role and a very good role in Maharashtra. So, development of land is very, very vital for the existence of farmers and for the world. When you are going to bring the Food Security Bill, in that case, land should be developed, however meagre a holding it might be, and the cooperative movement can definitely play a very fine role in it. Cooperative movement suffers from two things. One is political interference, and the second is corruption.

So, I would request the hon. Minister to prepare a model Act on cooperatives, keeping these two things in mind how to save it and how to revive it, and, that, in fact, is very, very important. Sir, if we have the will, if we show the political will, we can create cooperative commonwealth in the entire country. That is why this should be used as a parallel economy. It should be strengthened. Much more investment is needed in the cooperative sector. So, this would help in the welfare of farmers, weaker sections and marginal groups of people.

With these words, I support the Bill wholeheartedly and I thank you, Sir, for having given me this opportunity.

SHRI PYARIMOHAN MOHAPATRA (Odisha): Sir, I rise to oppose the Bill and would request the entire House, the Council of States, to oppose the Bill which has been brought. Through this Bill, the powers of the States are being sought to be taken away, snatched away. What is the excuse? It has been given in the Statement of Objects and Reasons of this Bill. The excuse is that it is about multi-State cooperative societies. Now, you may enact a legislation for multi-State cooperative societies, we have no objection to that, but using multi-State cooperative societies like the proverbial camel that first gets its head inside and later the whole body, you want to get in totally! Every State has a cooperative law of its own and has its own circumstances. Most of the laws are similar, but there are plenty of differences. The hon. Minister should appreciate the fact that every State cooperative bank tries to ensure a certain interest rate that is viable for that State cooperative bank. For instance, in Odisha, we are giving agricultural loans through these cooperative banks at three per cent to all those who are not defaulters. Defaulters get it at five per cent. So, why should we get into the idea of having one single umbrella? I am opposing this Bill purely for the reason that it is an encroachment by the Centre into the authority of the State.

Sir, I also have another point of opposition to this Bill. The

Constitution of India, a document that is now 61 years old, is being sought to be enlarged with a long-winded bill. They want to bring in

such a Bill for multi-State cooperative societies through a constitutional amendment because they do not have the powers. They want to have the powers of multi-State cooperative societies through an amendment bill. Why did they not make a request to the State Governments about this? More than half of the States would have agreed to the proposition because the States do not want to legislate for multi-State cooperatives. The Minister is a leader of great repute and strength. How are things in Maharashtra? Let us ask you this question, Mr. Minister. In Maharashtra, where you share power with the Congress, do you have a Bill which is better than what you are suggesting today? Why do you want to go into things like 'there would be auditors, chartered accountants', etc.? What happens to all the cooperatives auditors? There are thousands of cooperatives' auditors who are conducting both internal audits and, at the end of the year, annual audits. What will happen to them? It has not been thought of.

Then, you talk of Scheduled Castes or Scheduled Tribes. Now, the Scheduled Castes or Scheduled Tribes are not exchangeable communities like elephants and horse. They can not be exchanged. I am not supporting the Bill and I do not wish to go into the clauses but I am only pointing out how hurriedly a constitutional amendment Bill is being brought. Why such a hurry? Mr. Minister, you must be very much aware of corprating auditors all over the country. Suddenly you feel that they should not be employed on this and a band of auditors should be brought in after looking at their eligibility. What is this?

Then, you talk about 21 Directors; then, two more Directors can be taken; then, two Functional Directors would be there; two more could be co-opted. Now, your interest is that nothing should remain in supersession for more than six months and, in case of banking societies, not more than one year. You are sending guidelines, plenty of guidelines, to the States. Do sit with them in a conference, which you are always doing, and listen to them, and then, issue guidelines. ... (Time-bell rings)... What stops you from doing this? You are in charge of the Department. Please, do not have this Constitution Amendment. Kindly take it back. I would urge upon the hon. Minister with all earnestness, not to derigrate the Constitution by pushing this kind of a thing in the Constitution. The Constitution is a very sacred document. Please, don't push these things in. Please, take this back, give guidelines and don't encroach upon the powers of the States. Thank you.

SHRI D. BANDYOPADHYAY (West Bengal): Sir, I rise to support the Bill.
I support it

wholeheartedly. Sir, the Preamble of the Constitution says, "Justice - social, economic and political." Part IXA of the Constitution, which brought in the Panchayat in 73rd and 74th Amendment, gave political and some social justice to the underdogs in the rural areas. But, economic justice eluded them. Then, article 39(c) says that the operation of the economic system does not result in the concentration of wealth and means of production to the common detriment. But, unfortunately, Sir, since 1991, the new liberal economic policy has been going the other way round. In fact, there is more concentration of wealth and greater concentration of economic power in very few hands. Therefore, this Bill can give economic power to the powerless. Sir, the powerless rural people got some power through the Panchayats. The other leg is coming through the cooperatives. So, with these two legs, they will be able to walk fast, walk better and move towards a better future. With this hope, I am supporting this Bill. But, Sir, the Government is bringing three-layer changes in the Constitution. First, it has touched the Fundamental Right - Article 19 - which gives the right to form association. The right to form association should subsume the right to form cooperatives. But, since there might be any doubt, they have clarified it by putting the cooperative in the right to form association and union. Second, in the Directive Principles, which are not justiciable, but which the State is bound to take into account while framing all the policies, they have brought in the cooperative by putting in article 43(B), which states, "The State shall endeavour to promote voluntary formation of autonomous functioning, democratic control and professional management of the cooperative societies." Third layer of change is about the details. Here, to some extent, I support my friend, Shri Mohapatra, that it should not have gone into so much of details. Give a format and leave it to the States to do it. Basically, it is a State Subject except the multi-State cooperatives, for which you can have a complete law. But, it is a very old Act of 1942. So, you have a great experience. Sir, in 1908, Shri Rabindranath Tagore, in his own Zamindari, introduced cooperative society to a large extent. He went to the extent of having formed anti-malarial cooperative society to promote health and well-being of the tenants there. So, it is a very old system and many people of India have supported it. Therefore, Sir, it is an old system; it requires support. It is the Constitutional guarantee which gives them more support. It is a second step on which the poor can really walk and run. I would only say that you are having provisions for the Scheduled Castes, the Scheduled

Tribes and all. It is a question of 'and all'; it should be 'and, or, in the Fifth Schedule areas, in all the districts, there should be Scheduled Tribes'.

In the non-scheduled areas, you can have the Scheduled Castes but don't make it 'and' / 'or'. My friend has used expressions like 'elephant' and 'horse', I am not going to such an extent, but they are two separate entities of mankind, which require separate representation to enhance their economic, political and social interests.

Sir, hon. Members have said that lot of corruption and manipulation takes place in the conduct of elections as well as running the system. I am not going into that. Sir, like other crimes, corruption is as old as the human civilization, and, therefore, it is continuing one way or the other. But my point is that such a huge organization cannot be supervised by the Registrar alone. Therefore, through you, Sir, I urge upon the Government to consider having a separate and independent Election Commission, as they have done in the case of Panchayats, to conduct elections, which should also hear appeals and look into the cases of malpractices in elections. That is very important. That way, it can remain autonomous and all that. ...(*Time-bell rings*)... Lastly, Sir, all said and done, properties are often occupied and usurped by different types of mafia. Please make sure that such intrusion of mafia does not take place. Thank you.

श्री वीर पाल सिंह यादव (उत्तर प्रदेश): उपसभाध्यक्ष जी, मैं संविधान (एक सौ ग्यारहवां संशोधन) विधेयक, 2009 के समर्थन में बोलने के लिए खड़ा हुआ हूँ। सहकारिता आंदोलन को इस संशोधन से बहुत लाभ होगा और इस आंदोलन में नयी जान आएगी। मैं खासकर गांव और गरीब की बात करना चाहता हूँ। जब सहकारिता आंदोलन शुरू हुआ था, उस समय गांव का गरीब किसान जमींदारों और सेठ-साहूकारों के चंगुल में था। जब खेत की बुवाई शुरू होती थी, तो वह डेढ़ गुना दाम पर गेहूं बोने के लिए लाता था। अगर जनवरी के महीने में वह 10 किलो गेहूं लाया, तो मार्च-अप्रैल में जब गेहूं कटता था, तब उसे 15 किलो गेहूं देना पड़ता था, यानी ड्योढ़ा चलता था, लेकिन गांवों में जब से ये सोसायटीज़ आईं, उन्होंने बीज देने शुरू किए, खाद देनी शुरू की, इससे उन साहूकारों से किसानों और गरीबों को काफी मुक्ति मिली। इस व्यवस्था में जो खामियां थीं, वे इस संशोधन से काफी हद तक दूर हो जाएंगी, लेकिन कुछ कमियां अभी भी रह गई हैं।

उपसभाध्यक्ष महोदय, अक्सर होता है कि पूरे देश में कहीं सहकारी समिति का कार्यकाल 3 वर्ष का होता है और कहीं 5 वर्ष का होता है। चूंकि संविधान में प्रावधान नहीं था, इसलिए सरकारें अपनी मर्जी से इनका कार्यकाल बदलती रहीं। पांच साल के बाद चुनाव हुआ, सरकार बदली, दूसरी सरकार ने इन सहकारी समितियों का कार्यकाल 3 वर्ष कर दिया। हमारे यहां उत्तर प्रदेश में जो गन्ना सोसायटीज़ हैं, पहले उनका चुनाव 5 वर्ष के लिए हुआ, सरकार ने उनका कार्यकाल 3 वर्ष कर दिया। जो उसके चेयरमैन थे, वे हाई कोर्ट में चले गए। तब से आज तक 6 साल हो गए हैं, लेकिन गन्ना सोसायटीज़ के चुनाव नहीं हो पाए हैं, क्योंकि अदालत ने रोक लगा दी है। इस

विधेयक से इस तरह की मनमानी बिल्कुल दुरुस्त हो जाएगी और पूरे देश में सहकारी समितियों का कार्यकाल एक जैसा हो जाएगा और इससे लोगों को काफी राहत मिलेगी।

महोदय, मैं मंत्री जी से दो-तीन निवेदन करना चाहता हूं। एक तो इन सहकारी संस्थाओं पर जो रजिस्ट्रार बैठते हैं, ये सहकारी संस्थाएं उनकी बंधुआ हो जाती हैं। असल में जो आपका सचिव होता है, जिसे आपने सचिव या कोषाध्यक्ष लिखा है, तो सहकारी संस्था में आपकी सरकार की कितनी भी भागीदारी हो, सहकारी संस्थाओं के सचिवों का एक cadre बने, उनकी भर्ती हो, उनकी जिम्मेदारी हो और वह पद सरकारी होना चाहिए, यह नहीं कि उसके पास न योग्यता है, न ज्ञान है और उसको सचिव बना दिया। दूसरा, यह जो आपने आरक्षण किया है, इसमें भी आप विचार कर लें, अन्य पिछड़े वर्ग को आप लोग क्यों छोड़ देते हैं? उस वर्ग की हालत प्रदेशों में बहुत खराब है। अन्य पिछड़े वर्ग की एक महिला और एक पुरुष को आप इसमें ज़रूर आरक्षित कर दीजिए, यह मेरा आपसे एक निवेदन है।

तीसरा निवेदन है कि आपने इसमें 21 के अलावा दो सदस्यों के मनोनयन की बात की है, जो प्रबंधन के क्षेत्र में और वित्तीय क्षेत्र में अनुभव रखने वाले हों। अधिकतर सहकारी समितियां कृषि क्षेत्र में ... (समय की घंटी)... महोदय, यह बहुत महत्वपूर्ण बात है। आपने दो विशेषज्ञों की बात की है, तो इसमें "कृषि विशेषज्ञ" को भी आप जोड़ दें, क्योंकि खेती से संबंधित ये सोसायटियां ज्यादातर खेती में काम करती हैं, इसलिए "कृषि विशेषज्ञ" शब्द भी इसमें जुड़ जाना चाहिए। महोदय, क्योंकि घंटी बज गई है, सुझाव और भी हैं, मगर मैं मंत्री जी से निवेदन करता हूं कि आज बड़ी-बड़ी सहकारी समितियां गन्ना मिलें चला रही हैं और सरकार जब चाहती है, सहकारी चीनी मिलों को नीलाम कर देती है, तो इस पर भी आपको कोई विधेयक लाना चाहिए कि सहकारी संस्था को सरकार चाहे भी तो खुर्द-बुर्द न कर सके, इस तरह का प्रबंध आप लोगों को करना चाहिए। इस बिल का समर्थन करते हुए मैं आपका बहुत-बहुत धन्यवाद करता हूं।

SHRI M.P. ACHUTHAN (Kerala): Thank you, Mr. Vice-Chairman. Sir, the hon. Minister, while moving this Bill, has said that this Bill is to ensure democracy, autonomy and professional management of the cooperative societies. I appreciate the aims what he has stated. But, I am sure that the real aim of this Bill is not to ensure democracy and autonomy of the cooperative societies because it can be done through State Legislatures. For example, in Kerala, the Kerala Cooperative Act ensures many of the provisions that are there in this Bill. There is reservation for STs, for Women, provision regarding tenure of the cooperative societies, powers to supersede the societies and all that. If these provisions are not there in any State, the Union Government can give guidelines to implement it. For that, you need not encroach upon the rights of the States and bring a Constitutional Amendment Bill. So, I suspect the real aim is to encroach upon the genuine rights of the States. Making a uniform legislature for the cooperative movement in India itself is unrealistic in a country like

India where so much of diversity is there. The cooperative movement, in every State, has got its own specific features. You have to consider it; you have to protect it instead of giving uniformity for the cooperative movement in the name of multi-State cooperative societies. Hon. Minister himself has stated that there are 6.5 lakh cooperative societies in India.

How many multi-state cooperative societies are there? I think, hardly 100. For that, as proposed by Shri Mohapatra, you can bring another legislation. You need not bring such a constitutional amendment for that. The Minister, who is a seasoned politician, is not ready to consider the peculiarity of States. Take the example of the Vaidyanathan Commission Report. You mentioned about it. That Commission did not visit Kerala. Even without visiting a State like Kerala where cooperative movement is so powerful, widespread, and vibrant, that Commission made some recommendations and some of them are very adversely affecting the cooperative movement in Kerala.

Another aim, I think, is to bring even the primary cooperative societies in the ambit of the Banking Regulation Act 1949. What will be the effect in Kerala? The total deposit in the cooperative movements in Kerala is Rs.75,000 crore. Every year we have deposit mobilisation drive. We are collecting more than Rs.20,000 crore every year through these primary cooperative societies. Now all the cooperative societies are issuing cheques. They are lending to farmers. If the Banking Regulation Act is applied to these primary cooperative societies, then a certain amount, which is being collected through these cooperative societies, will have to be deposited with the RBI. The Central Government under the garb of this Act is indirectly seeking a way of resource mobilisation. It will adversely affect the financial viability of the primary cooperative societies.

Taking into consideration all these points, there is no necessity of bringing a constitutional amendment Bill for this. You can issue directives. That is enough. With these words, I oppose this Bill.

SHRI BIRENDRA PRASAD BAISHYA (Assam): Sir, I stand here to speak on the Constitution (One Hundred and Eleventh Amendment) Bill, 2009. The Bill was first introduced in the Lok Sabha on 30th November 2009. Then it was sent to the Department-related Parliamentary Standing Committee and now the Bill is here for our consideration.

Sir, the cooperative movement is not new to our country. The first cooperative institution of our

country was introduced by the British more than one hundred years ago in the year 1904. And before that, a cooperative movement-like concept was introduced by Mathuradas Ata in Barpeta Satra in Assam. Even before the introduction of cooperative movement by the British in our country, a cooperative movement-like concept was introduced in Assam by our forefathers. Although the British introduced the cooperative movement in 1904, frankly speaking, I don't know where it started in other parts of the country. In Assam, this movement was started 400 years ago.

Sir, the cooperative movement can play a very important role in our rural economy. A large section of our population lives in villages and more than 90 per cent of our village population is involved, directly or indirectly, in the cooperative movement. But, Sir, due to lack of autonomy, due to lack of funds, due to lack of initiative and large-scale corruption in the cooperative institutions in our country, the cooperative institutions were faced with serious problems.

Sir, in public distribution system in our country, particularly in Assam and the North-Eastern region, the cooperative institutions can play a very important role and it will help the poor people to get their foodgrains from cooperative institutions. But, due to lack of funds, these institutions are suffering very badly in our States and in our country. Although zamindari system was abolished in our country, but indirectly, the same zamindar took benefit in the name of cooperative movement. Only they took the benefit; poor people were not getting the benefit. In public distribution system, many cooperative societies, due to lack of funds, could not pick up their foodgrains from the Food Corporation godowns or Government godowns. Ultimately, some middlemen or some brokers, in the absence of zamindars, are coming forward. They give money to the cooperative society and in the name of cooperative society, they take the foodgrains from the Government stores and ultimately, they go in for monopoly in these things.

[MR. DEPUTY CHAIRMAN in the Chair]

Sir, although zamindari system is abolished in our country, but due to lack of funds, we are suffering. Sir, cooperative banks can play a very important role in our economy. But, Sir, very frankly speaking, no poor people, no BPL people, no middle class people are getting any benefit from these cooperative banks. Only wealthy people, by manipulating things in the banks, loot the money of the bank. In the name of poor people, they loot the money and many cooperative banks in our

country

are facing serious problems. Most of the times, they have closed down their institution not due to the poor people, not due to the BPL people, but due to the wealthy people. So, Sir, the Government should take serious note of this.

Secondly, Sir, Government is going to pass this Amendment Bill. It is the encroachment on the Fundamental Right of the State. ...(Time-bell rings)... It is against the federal structure of the country. If the Government is thinking about the State cooperative banks, State cooperative banks can play a very important role in the economy. But, this belongs to the State polity.

MR. DEPUTY CHAIRMAN: Mr. Baishya, please conclude.

SHRI BIRENDRA PRASAD BAISHYA: Yes, Sir. If this Government is going to pass this Bill, what will happen to these banks? The Minister should clarify that. We are in favour of federalism. Don't encroach upon the federalism. But, I think, the Government should take serious note of this and try to amend the lacuna. Otherwise this cooperative movement cannot do anything in our country. The cooperative movement is very good. It is 100 years old in our country. But, due to lack of autonomy, it is suffering. Autonomy is a serious problem. Many times, most of the cooperative institutions are either taken over by the Government or by the Government agent. ...(Time-bell rings)...

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI BIRENDRA PRASAD BAISHYA: Sir, please give me 30 seconds. Sir, the Government should take serious note of this. Otherwise, cooperative movement cannot be successful in our country. Thank you.

DR. PRABHAKAR KORE (Karnataka): Mr. Deputy Chairman, Sir, I welcome this Bill because I come from cooperative movement. In fact, whatever Bill the hon. Minister is proposing, whether it is only for multi-State cooperative or it is coming to the State also. Then, regarding reservation. In some of the cooperative institutions like sugar factory, the members are growers only. Grower means, he must have his farm, he must have his land. Suppose he is not growing then, he cannot become a member. In that case, what this Act is going to do? Similarly, I support my colleague, Shri Apte. The sugar cooperative movement started before independence. It is pre-independence movement. The first society was established 125 years ago. In Karnataka, there is district called

Gadag. One Siddanagouda Patil, who was just a shepherd, was the first man to establish farmers' cooperative society. Most of the cooperative institutions, banks and sugar factories are covered under taxation which is our aim and objective. But the farmers are out of it. There is a Tractor Owners Cooperative Society in Karnataka. The tractor owner is always a male and he must have farm land. A lady can't become a director in that institution. These are the two or three points on which I want clarification. Thank you.

SHRI JESUDASU SEELAM: Sir, I just would like to congratulate the hon. Minister for bringing in this very good and important piece of legislation to reform a vital sector, the cooperative sector. It is also the international year of cooperative movement. This is really a good piece of legislation with regard to this important sector. As you are aware, Sir, and I agree with Mr. Prabhakar Kore, I have seen it with my own eyes in Karnataka that how Mr. Patil revolutionised this movement. Today, 50 per cent of sugar production and sugar-related activities are through the cooperatives in India. Almost 32 per cent of the agricultural credit flows through the cooperative societies in India. It is a very vital sector. Thirty-eight per cent of fertilizer production and distribution is through the cooperatives. We have seen the milk production revolution and how Anand Milk Cooperative Society and others have developed. Really more than Rs.2,00,000 crores is being distributed through the cooperatives to the unorganised sector.

I would like to make a comparison between the corporate sector and the cooperative sector. We have seen that how the corporate sector in India is being provided with facilities for growth. There is a difference between the corporate sector and the cooperative sector. So many reforms have been brought in the last few years in the corporate sector in India to facilitate its growth. I think this piece of legislation is very important for providing dynamism to the growth of the cooperative sector in India. The cooperative sector, in contrast to the corporate sector, work tirelessly and does a good lot of service. It doesn't have any profit motive. It is service oriented. Basically, this Bill is brought in to provide for facilitation.

My colleague, Mr. Pyarimohan Mohapatra, said that it was harmful to the federal structure. But, I am sure, as the hon. Minister has mentioned, a lot of deliberations, both at the official level and at the Ministerial level, had taken place. A detailed exercise was done. There

are three intentions. We are making a fundamental right. We are amending article 19. We are also making an additional article, 43B, which says that the State shall endeavour to promote voluntary formation, autonomous

functioning, democratic control and professional management of cooperative societies. What is the need? As some of the speakers have mentioned, there are some unhealthy practices. For instance, reduction in the elected representative's tenure in the sugar cooperatives. We have seen such things in ginning cooperative societies, especially, in South India. What is happening in the sugar cooperatives is that they take soft loans from Government and the banks and they don't pay. They become insolvent. The Chairperson of the same cooperative buys it in auction. A lot of mischief is happening.

Some amount of financial discipline has to be brought in. This is aimed at bringing some structural reforms, systemic improvement in the functioning, democratic management and also participation. I am very happy that the Minister has brought in participation. Hitherto, the management is basically of middle class and lower middle class people. You look at the cooperative sector, there is very little or nil representation of the relatively low socio-economic background. I think this Bill ensures participation of women and disadvantaged sections. I would have been happy if the OBCs and the relatively disadvantaged minority communities were there. Normally, you find in a State, you have 200 Directors and then the Chairperson is from the dominant class. We don't mind it. But social composition has to be represented not only in the Board of Directors, but also in the regular management. Sir, introduction of regular audit is also a very important point. Democratic management, financial regulation and allowing social composition to take advantage of the participation, are very important things. We should welcome the Bill. I appeal all the Members to support this Bill. This being a Constitutional Amendment, I support this Bill because this will help more than 6.5 lakh cooperatives and the sector will grow. Apart from fishermen cooperatives societies and other cooperative societies, there are Government owned cooperative societies, the Scheduled Caste cooperative societies, Backward Class cooperative societies, Tribal cooperative societies. I think they will get a lot of empowerment. With this enabling provision, the State Governments can make appropriate laws. With these observations, I support the Bill. Thank you.

DR. BARUN MUKHERJI (West Bengal): Sir, it is really a pleasure to talk on a subject like cooperative societies because it is a cooperative sector which is run by the people and for the people. It is nothing new at least in India. The cooperative movement has crossed the threshold of

hundred years. It started right in the year 1904. In Bengal, even in the remote corner of Sunderbans, cooperative societies were formed only to help the hapless poor people of the area, to give

3.00 P.M.

assistance in the form of credit and monetary support, and also various types of other supports. Even intellectual giants like Rabindranath Tagore, Scientist Acharya Prafulla Chandra Ray, all came forward to support and encourage the cooperative movement in the society. So, all that we should see is that this century old cooperative movement should gather more and more strength. Giving it a constitutional status and granting the right to form a cooperative society, after it has crossed 100 years, appears to be superfluous in that sense. So we would rather like that it should grow in its own way. It is by the people and for the people. In the very objective of this Bill it has been stated that it should be a voluntary organization and it also talks about autonomous functioning, democratic control and profession or management. These are all very important things. But one thing we should keep in mind that already in many of the States the Cooperative Act has been amended accordingly. As for the West Bengal Act, we can see that it has been amended. The newly amended Cooperative Act in the State has taken care of many of the objects that are being proposed by this particular Bill.

Sir, there are also certain anomalies. Now, in case, there is a difference between the State legislations and the recommended provisions of this Bill, then, what will happen? For instance, previously in the State Legislature, there was a provision for three Government nominees in the Co-operative Societies. This was amended, and now there is only one Government nominee. But this Bill recommends for two Government nominees. Then, which would prevail in this case? Is it the State Legislation or the amended provision of this Bill? There is also a provision that the Government nominees can take part in voting or in all sorts of functions of the co-operatives. But this Bill places some restrictions over them. So, when there are anomalies between the two, then, there will be some problem as to whether the State legislations will prevail or this particular legislation will be taken into consideration. Another thing is about reservation. It is quite right that there is reservation for the S.C.s, S.T.s and two seats for women on the Board. But the OBCs have been left out. I feel that there should be a provision for reservation for the S.C.s, S.T.s, OBCs, women and the minorities. Another thing is that we feel that the co-operative sector stands in between the public sector and the private sector; it has a special character. We need to protect it, and the Government should extend all support to it. When the Vaidyanathan

Committee recommendations came, a lot of problems were

created at that time. Moreover, many of the recommendations could not be accepted due to these anomalies. So, all that we expect is that the Government should extend more help to develop and strengthen this co-operative movement, which is, in other words, the people's movement or a parallel economy which gives support to the common people. As it was stated, in the famous 1938 Haripura Congress Presidential Address, Netaji Subhas Chandra Bose recommended for the development of the co-operative movement. He recommended that we should develop it as a people's movement. We should maintain this character and not impose any binding of the Governments. So, we feel that this Bill is superfluous and we need not have brought this at all. We would rather like the Government to help or strengthen it from outside as much as possible.

Lastly, Sir, there was a provision for giving income-tax exemption to co-operative societies. But it was withdrawn in 2007. Even after several representations, this income-tax exemption facility has not been restored. We feel that this sort of help should be extended to co-operative societies, rather than bringing in this Bill which is not very necessary at the moment. Thank you.

MESSAGES FROM THE LOK SABHA

(i) The Lokpal and Lokayuktas Bill, 2011.

(ii) The Whistle Blowers Protection Bill, 2011.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Lokpal and Lokayuktas Bill, 2011, as passed by Lok Sabha at its sitting held on the 27th December, 2011."

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Whistle Blowers Protection Bill, 2011, as passed by Lok Sabha at its sitting held on the 27th December, 2011."

Sir, I lay a copy each of the Bills on the Table.

GOVERNMENT BILLS - Contd.

The Constitution (One Hundred and Eleventh Amendment) Bill, 2009 (contd.)

DR. K. P. RAMALINGAM (Tamil Nadu) :* Hon'ble Deputy Chairman Sir, I thank you very much for giving me this opportunity. Co-operative sector and agriculture are vital for the growth of our nation. Hon'ble Minister of Agriculture has brought this bill, the Constitution (One Hundred and Eleventh Amendment) Bill, 2009 with respect to co-operative societies. I welcome this amendment bill. India's independence and its unity are based on co-operative sector. All of us have to agree with this view. Mr. Sudarsana Natchiappan, Hon'ble Member from the Congress Party stated that this is a wonderful bill and that this bill should be welcomed and that it has been brought at the right time. I agree to his view. This is a very good bill. It has to be welcomed. It has been designed to strengthen the co-operative sector. The Government is making efforts to strengthen Indian agriculture. This bill has been brought with a view to giving a boost to agriculture.

But, at the same time, I would like to mention that it will be better if the amendments were of advisory nature to the State Governments. The Central Government can express its opinion and can advice about certain departments that are under the control of the State Governments. The Centre can prescribe ways of functioning in an effective manner.

But, on the other hand, I am afraid that this will lead to an attitude which expects that all the powers have to be centralized and that everything has to be under the control of the Central Government. This will lead to a mindset that the Centre has to exercise all powers.

In this amendment it is mentioned in the 'Statement of Objects and Reasons' that co-operative sector is under the control of the State Government. I quote, "The 'co-operative societies' is a subject enumerated in Entry 32 of the State List of the Seventh Schedule of the Constitution and the State Legislatures have accordingly enacted legislations of co-operative societies". Sir, it is very clearly mentioned here that co-operatives societies come under the control of the State Governments.

I have a doubt as to what is the need to bring this bill now? I am

not going to ask why this bill

*English version of the original speech made in Tamil.

has to be brought. I will not say that this bill should not be brought or that this bill should be withdrawn, as demanded by some other Members of this House.

I would like to ask whether this amendment is necessary at this time. If so, will it not deprive the State Governments of their power? If the State Governments are deprived of all of their powers gradually, I fear that it will lead the State Governments to demand autonomy.

Each and every amendment has to be aimed at making the State Governments powerful. The State Governments have to be strengthened irrespective of the parties that are in power. The State Governments' rights should be protected whether we rule the state or some other party rules the state.

If the State Governments are powerful and stable, only then can the Central Government also be powerful. Only then can our nation be protected from any external aggression. I am afraid that this bill may erode the strength of the State Governments. I want to clarify this point to the Hon'ble Minister.

I would like to make it clear that our nation is functioning in a federal set up. Federal structure has to be honoured. It does not matter whether it is the rule of one party or of multi-parties or of autonomy or a Union Government at the Centre and obedient Governments at States, it has to be clear that our nation is functioning in a federal set up. In a federal structure, the powers of the State Governments have to be given due regard. They should not be deprived of their rights.

Primary Agricultural Co-operative Societies (PACS) are functioning in rural areas. They function like rural banks. I am afraid that this amendment will affect their growth. Such deficiencies should not be nurtured. Another amendment may also be brought to overcome shortcomings. However, we are in a position to welcome this bill and we welcome this bill. With these words, I conclude my speech. Thank you.

श्री विजय कुमार रूपाणी (गुजरात): आदरणीय उपसभापति जी, यहां कोऑपरेटिव अमेंडमेंट बिल पर चर्चा चल रही है। गुजरात कोऑपरेटिव मूवमेंट में नम्बर एक पर है। हमारे राज्य में मिल्क कोऑपरेटिव मूवमेंट चलता है, जिसके तहत हमारे यहां अमूल जैसी जो संस्थाएं हैं, वहां से पूरे देश को दूध की आपूर्ति होती है। गुजरात के लोग यह महसूस करते हैं कि हमारी भारतीय संस्कृति की आत्मा है - 'सहकारिता'। सहकारिता के कारण ही इकोनॉमी में लाभ होता है, जिससे छोटे-छोटे लोगों को भी रोज़ी-रोटी मिलती है। लेकिन जब स्थायी लोग उस पर कब्जा जमा

कर बैठ जाते हैं, उन्हीं के कारण कोऑपरेटिव मूवमेंट बदनाम होता है। इसे तोड़ने की आवश्यकता है। आज केन्द्रीय सरकार ने पहली बार इस तरफ ध्यान दिया है, जिसका हम स्वागत करते हैं और इस बिल का समर्थन करते हैं। पवार साहब स्वयं भी कोऑपरेटिव मूवमेंट के ही आदमी हैं। गन्ने के कोऑपरेटिव में उनका बहुत बड़ा योगदान है। इसमें हमें केवल दो-तीन बातों का ध्यान रखना है।

पहली बात इसके चेयरमैन से संबंधित है। हमारे यहां गुजरात में कोऑपरेटिव बैंक में चेयरमैन को एक टर्म से ज्यादा एलाऊ ही नहीं किया जाता है, क्योंकि जब उसमें उनका स्थायी हित बन जाता है, वहीं से सब गड़बड़ी शुरू हो जाती है। इसलिए उनके टर्म का रोटेशन होना चाहिए, जिससे सुपरसेशन और इलेक्शन की नियमितता बढ़े। इस बिल को भी इसीलिए लाया गया है, इसलिए इसका चेयरमैन बार-बार रिपीट न हो। एक ही व्यक्ति 15-20 साल तक कोऑपरेटिव पर कब्जा जमा कर बैठा रहे, यह नहीं होना चाहिए। इस बात का ध्यान रखने की आवश्यकता है।

दूसरी बात यह है कि कोऑपरेटिव के प्रति सरकार की मंशा सद्भावना वाली होनी चाहिए। आपके एक पूर्वमंत्री ने कोऑपरेटिव अर्बन बैंक को इन्कम टैक्स के अंतर्गत लाया था। पहली बार यूपीए सरकार ही कोऑपरेटिव अर्बन बैंकों को इन्कम टैक्स के अंतर्गत लाई थी। इसके लिए हम उनसे मिलने भी गए, तो उन्होंने बताया कि 'All are Cheats'. इसका मतलब तो यह हुआ कि आपकी मानसिकता ऐसी है कि कोऑपरेटिव मूवमेंट चल ही न पाए। सब लोग छेतरपिंडी करने वाले हैं, यदि सरकार की ऐसी ही धारणा है तो वह गलत धारणा है। कोऑपरेटिव में जितना एनपीए होता है, उतना एनपीए आपके नेशनलाइज्ड बैंक में भी होता है। वहां भी आज तक एनपीए का हिसाब करने वाला कोई नहीं है। अगर कोऑपरेटिव में छोटा-बड़ा कोई घपला होता है, तो उसकी चर्चा बार-बार होती है। इस तरह कोऑपरेटिव बैंक को मारने की कोशिश हो रही है, जो नहीं होनी चाहिए।

तीसरी बात यह है कि कुछ स्थानों पर छोटी-छोटी कोऑपरेटिव सोसाइटीज़ होती हैं, जैसे हमारे गुजरात में सखी मंडल हैं। गुजरात में महिलाओं की रोजी-रोटी बढ़ सके, इसके लिए 20-20 महिलाओं की एक कोऑपरेटिव मंडली होती है, जिसे हम सखी-मंडल बोलते हैं। आज गुजरात में 75,000 रजिस्टर्ड सखी-मंडल स्थापित हो गए हैं, जो 100 करोड़ रुपये का टर्नओवर करते हैं। अगर हमारी स्टेट गवर्नमेंट और सेंट्रल गवर्नमेंट उस ओर ध्यान दे तो इनके माध्यम से करोड़ों का कारोबार हो सकता है, जिससे महिलाएं और अधिक स्वावलम्बी बन सकती हैं। इसमें इस प्रकार की संभावनाएं मौजूद हैं।

मेरा अनुरोध है कि इस बिल में जो प्रोविज़न किया गया है, उसमें नियमितता बनी रहे, कोई घपला न हो, इसे देखने की आवश्यकता है। इसके लिए यहां पर अलग-अलग धाराएं भी बनाई गई हैं, जिन्हें और अधिक मजबूत बनाया जाना चाहिए, ताकि यह कोऑपरेटिव मूवमेंट चलता रहे।

महात्मा गांधी जी ने भी कहा था कि कोऑपरेटिव ही सच्चा रास्ता है। आपकी सरकार की सहानुभूति भी इसमें बढ़ेगी, ऐसा हमें विश्वास है और इसके लिए इसे और अधिक बढ़ावा दिया जाना चाहिए।

SHRI MANI SHANKAR AIYAR (Nominated): Mr. Deputy Chairman, Sir, I submit that many of the concerns that have been expressed by the other benches regarding the attempt to undermine the federal nature of our Constitution are misplaced. I would particularly draw the attention of my friends opposite to the provision in 243 (ZI), which is a critical provision here, which says, "Subject to the provisions of this part, the Legislature of a State may by law make the required provisions". Now, when it is the Legislature of a State that is to make the required provision, there is no question that anybody. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Speak to the mike.

SHRI MANI SHANKAR AIYAR: I am sorry. May I just start repeating, Sir, because you did not hear it? Sir, I said, I submit that my friends opposite have been somewhat mistaken in attempting to portray the provisions of the Bill that has been brought before us as an attempt to undermine the right of the States under the Seventh Schedule to run the cooperative movement. The fact of the matter is that the governing clause of the Bill that has been provided before us, which is 243(ZI), specifically says that "Subject to the provisions of this Paart, the Legislature of a State may by law make the required provisions. In other words, the role of the Legislature of the State is the one that is highlighted right through this provision. Therefore, there is no attempt to invade the territory of the State Governments, except what Dr. Ramalingam, who spoke just now, on behalf of the DMK, said. Even he admitted in the course of his speech, that there is no party in this country other than, perhaps, the AIADMK, which is as jealous as the DMK is about States rights. These are the two parties. He is speaking on their behalf. Even he, I say, admitted in the course of his remarks that the cooperative movement has failed to fulfill the expectations which we put in it. And what this Bill does is to identify the three or four reasons for which the cooperative movement has not lived up to our expectations. Number one, they have not always been voluntary associations. That is a grave mistake in parts of our country where the cooperative movement is being run. Secondly -- and this is probably its biggest defect -- many cooperatives are not run in a democratic manner with the participation of their members, all of them. That is the second major defect in the running of our cooperatives. The third very, very major defect, and I would regard this as the single biggest defect, is that State Governments frequently interfere in the functioning of the

cooperatives for decades on end, leave alone years on end, leading to their autonomy being undermined. Fourthly, as has been

correctly pointed out in the recommendations made with regard to Part IV of the Constitution, it says very specifically that we must have cooperatives run professionally. Now, if we all accept that the four basic principles of the cooperative movement must be voluntary association, democratic functioning, autonomy in functioning and professional management, then what is the harm in suggesting that all State Legislatures have a look again at their laws? In several States in India, there are excellent cooperative laws and the cooperative movement is running satisfactorily, There exactly as in the case of Panchayat Raj where, the West Bengal Government did not find the need to change its law but merely to amend it, whereas in other States it was decided to scrap the previous law and bring in a new law. Equally here, if these provisions with respect to these four basic principles are already incorporated in the States law, all they will have to do is to look at it again to see whether there is full compliance. Insofar as there are States which do not have these provisions, they, of course, will be required to bring the cooperative movement in their State in line with fundamental principles which are applicable to the country as a whole. Therefore, I think, this is highly to be commended, and we should all join hands with it. Mr. Kore, I think, on the other side, raised the point as to what happens if there are no members of the Scheduled Castes, the Scheduled Tribes or women in any given cooperative, and he gave the example of Sugar Farmers' Cooperatives, where these groups may not be represented. Sir, I would draw your attention in that case to line 38 of article 243(ZJ) which specifically says that this will be obligatory where there are cooperatives 'having members from such class or category of persons'. If that particular society does not have members from the SC/ST and women, my first request is, please ensure that your cooperative society is actually representative of our society because half of our population is women. Even if that has escaped the notice of some sugar farmers' cooperatives in Maharashtra or somewhere else, bring in the SC and the ST and see to it that they come in. But please note that nobody is obliging you to elect a woman member or an SC/ST member if they are not members of your cooperative society. Sir, finally I would like to request the hon. Minister to clarify the necessity for lines 26 to 34 of article 243(ZL) where it provides for a board to be superseded or kept under suspension beyond a period of six months or beyond the period of a year in the case of those which fall under the Banking Regulation Act. I think these lines are superfluous and likely to be exploited especially

in the light of the fact that in clause 2 of article 243(ZL) it says that in case of supersession of a board, the administrator appointed to manage its

affairs shall arrange for the conduct of election within the periods specified in clause 1. So, why allow any Government to interfere in the autonomous functioning of a cooperative society by providing so many provisos in lines 26 to 34 that they could easily subvert the intent of the hon. Minister. So, in the light of these comments, I would not only like to express my total support to the Constitution Amendment moved by the hon. Minister, but also, on a personal note, I want to say that I have been waiting for today for the last 22 years. It was almost exactly 22 years ago that this House passed parts IX and IXA of the Constitution which deals with the Panchayats and Municipalities, and Prime Minister Rajiv Gandhi had said that participatory democracy through the Panchayat itself was not enough. That was only a first step. The second step, he said, must be the Constitutional status to the cooperatives. It has taken us nearly a quarter of a century to bring in part IX B to complement Part IX and IXA. My final request to the hon. Minister would be ask to the Minister of Law - who, I do not think is here at the moment - that we must bring in part IXC giving Constitutional status to the Nyaya Panchayats. That way we will combine participatory democracy at the grassroots through the Panchayats with economic development through the cooperatives and justice to the people at the grassroots through the Nyaya Panchayats. It is only then that the vision of Mahatma Gandhi, the vision of Jawaharlal Nehru, the vision of Rajiv Gandhi and now the vision of the Manmohan Singh Government will truly be fulfilled. At that point, the people of India will believe that we are with them and withdraw their support from bogus movements which are unnecessarily disturbing the temper of this House. Thank you very much.

श्रीमती माया सिंह (मध्य प्रदेश): उपसभापति जी, आपने मुझे अपनी बात कहने का मौका दिया, इसके लिए आपको धन्यवाद। वैसे मेरी पार्टी की ओर से आदरणीय बलवंत उर्फ बाल आपटे जी ने इस बिल से संबंधित अपनी बात बहुत ही अच्छे तरीके से रखी है। मुझे सिर्फ इस बिल के पेज संख्या 2 में बोर्ड के सदस्यों और उसके पदाधिकारियों की संख्या एवं पदावधि के संबंध में एक बात कहनी है। मैं आपके माध्यम से माननीय मंत्री जी से आग्रह करना चाहती हूँ कि आपने सहकारी सोसाइटियों में सदस्यों की अधिकतम संख्या 21 रखी है, जिसमें ऐसे प्रत्येक सहकारी सोसाइटी के बोर्ड में, जो सदस्यों के व्यष्टियों से मिल कर बनी हो, अनुसूचित जाति का अनुसूचित जनजाति अथवा महिलाओं के वर्ग या प्रवर्ग के सदस्य होंगे। इसमें एक स्थान अनुसूचित जाति या एक अनुसूचित जनजाति का और दो स्थान महिलाओं के लिए आरक्षित रखने की बात कही गई है।

मेरा माननीय मंत्री जी से आग्रह है और इसी में मेरी आपत्ति है कि आपने यहां महिलाओं के लिए सिर्फ दो स्थान आरक्षित किये हैं। मैं मांग करती हूँ कि यहां महिलाओं की अधिकतम संख्या 50 प्रतिशत होनी चाहिए, क्योंकि

हमें सरकार ने पंचायतों में 50 प्रतिशत आरक्षण दिया है। महिलाओं के लिए नगरपालिका व नगर निगम में भी 50 प्रतिशत आरक्षण है, तो फिर यह कोऑपरेटिव सोसायटियों में क्यों नहीं है? मंत्री जी, मेरा आपसे यह आग्रह है कि आप सहकारी समितियों में भी महिलाओं के लिए इतने ही प्रतिशत आरक्षण का प्रावधान करें।

मैं एक बात और कहना चाहूंगी कि कल ही लोक सभा में ये जो लोकपाल और जनलोकपाल ... (व्यवधान) ... लोकपाल बिल की कॉपी मेरे हाथ में है। इसके लिए पेज नम्बर 4 पर जो लिखा है, उसे मैं पढ़ कर सुनाना चाहती हूँ कि, "Provided that not less than fifty per cent of the Members of the Lokpal shall be from amongst persons belonging to Scheduled Castes, the Scheduled Tribes, Other Backward Classes and women." जब कल आपने इसमें 50 प्रतिशत आरक्षण किया है, तो मंत्री जी, मेरी आपसे मांग है कि इसमें भी आप महिलाओं की 50 प्रतिशत संख्या का प्रावधान करें। महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

श्री विश्वजीत दैमारी (असम): थैंक्यू सर! मैं इस बिल को सपोर्ट करता हूँ, लेकिन इसके साथ ही इस हाउस में आपके जरिये मैं मंत्री महोदय के नोटिस में कुछ चीजें लाना चाहता हूँ। हमने कई तरह के कानून बनाये हैं, लेकिन कार्य क्षेत्र में उसकी सफलता नहीं मिल पा रही है, इसलिए इस अमेंडमेंट के बाद ही इस पर ध्यान देना जरूरी है। इस कानून का सबसे ज्यादा असर उन लोगों पर होगा, जो वंचित हैं, जो ग्रासरूट लेवल के हैं, जो गरीब हैं या जो लोग रूरल एरिया में रहते हैं। हम लोगों ने किसी भी व्यवस्था को अच्छी तरह से सम्भालने के लिए, अच्छा सिस्टम लाने के लिए और लोगों को सुरक्षा देने के लिए कई कानून बनाये, लेकिन उन कानूनों पर हमारे गांव के लोगों को, रूरल एरिया के लोगों को या पिछड़े वर्ग के लोगों को आज तक भरोसा नहीं है और ये कानून लोगों को ज्यादा कन्फ्यूजन में डाल रहे हैं। इसका कारण सजगता, यानी consciousness का अभाव होना है। हम लोगों में अभी तक अच्छी तरह से अवेयरनेस नहीं ला पाये हैं, जिसके कारण हम गुणी-जानी लोग यहां देश के किसी भी विषय पर और किसी भी व्यवस्था पर अच्छे-अच्छे काल्पनिक विचारों के जरिये जो कानून बनाते हैं, वे कानून भारतवर्ष के ग्रामीण इलाकों में रहने वाले सिटीजंस के लायक नहीं हैं।

सर, कोऑपरेटिव मूवमेंट शुरू होने के बाद इस व्यवस्था को अच्छी तरह से चलाने के लिए कानून बनाया गया, लेकिन कानून बन जाने के बाद, लोगों का कोऑपरेटिव के जरिये काम करने का जो विचार था, उस पर उसका प्रभाव उलटा पड़ा। ये जो कोऑपरेटिव व्यवस्थाएं हैं, ये आज देश में अच्छा काम नहीं कर पा रही हैं। यहां जिन लोगों ने इस विषय के ऊपर अपनी बातें कही हैं, वे लोग भी यही बता रहे हैं और मैं खुद इसको देख रहा हूँ, इसलिए मैं चाहता हूँ कि इस अमेंडमेंट के बाद अगर इस को कार्य करने के लिए व्यवस्था करेंगे, कुछ कानून बनाएंगे, तो हमारे देश के लोगों की जो विचारधारा है, संस्कृति है, स्वभाव है तथा उनकी जो सम्पदा है, जिस पर निर्भर करके हम लोग कोऑपरेटिव संस्थाओं के जरिये अपने नागरिकों को उन्नत दर्जे पर लाना चाहते हैं, उनकी सुविधा के लिए हम लोगों को कानून बनाना चाहिए।

ऐसे ही एक कानून के जरिए हम ऊपर से नीचे तक या अर्बन से रूरल तक एक ही तरीके से इस कोऑपरेटिव व्यवस्था को सुरक्षित नहीं कर सकेंगे। आज यही हो रहा है। आज नीचे के लेवल की कोऑपरेटिव सोसायटी लोगों के लिए कुछ भी काम नहीं कर रही है। वह सिर्फ पब्लिक डिस्ट्रिब्यूशन सिस्टम से लोगों को अनाज वितरण करने का काम कर रही है। वह भी अच्छी तरीके से नहीं किया जा रहा है। सरकार की तरफ से जिसे कोऑपरेटिव कार्य के लिए appoint किया गया है, वह हर समय corruption में involve रहता है। फिर शिकायत के ऊपर जो एक्शन होता है, उस में सिर्फ suspension का दंड दिया जाता है। इस से वह नुकसान दूर नहीं होता और पब्लिक को उस खोट से मुक्ति नहीं मिलती है। इसलिए भविष्य में हम इस कानून के जरिए कोऑपरेटिव को अच्छी तरह से जीवित कर सकें। इसके लिए जरूरत यह है कि हमारे देश के नागरिकों की विचारधारा के साथ और हमारे लक्ष्य को अच्छी तरह से प्राप्त करने के लिए जिस तरह की व्यवस्था चाहिए, उस पर ध्यान देते हुए आप बिल लाएं, यह अनुरोध करते हुए मैं अपना वक्तव्य समाप्त करता हूँ। धन्यवाद।

श्री मोहम्मद अदीब (उत्तर प्रदेश): मैं इस बिल की हिमायत में बोलने के लिए खड़ा हुआ हूँ। मैं समझता हूँ कि देहातों में गरीबों के लिए यह बहुत ही अहम मूवमेंट है और इस मूवमेंट में कोऑपरेटिव सोसायटीज का एक ऐसा बिल लाना चाहिए था जिससे कि उनको फायदा पहुंचे।

यहां बहुत से लोगों ने कहा कि स्टेट के ऊपर कब्जा हो जाएगा, यह बिल्कुल गलत बात है। जैसा कि मणि शंकर जी ने कहा हमारे यहां उत्तर प्रदेश में जिस तरीके से कोऑपरेटिव सोसायटीज में सरकारों ने मुसीबत ढायी हुई है और जिस तरीके से वे उसे exploit करते हैं, उसमें एक माफिया खड़ा हो गया है। इसके लिए मैं समझता हूँ कि इस तरह का बिल आना बहुत जरूरी था, लेकिन मुझे हैरत हुई कि मेरी मायनोरिटी और खास तौर से मुसलमान, इस मूवमेंट से जुड़ा हुआ नहीं है, जब कि उस को इस से जोड़ने की ज्यादा जरूरत थी। आज वह बहुत गरीब है। उसके पास छोटे-छोटे खेत रह गए हैं। उसे उठाने की बड़ी जरूरत थी, लेकिन इस बिल में आप ने मुसलमानों का, मायनोरिटीज का कोई जिक्र नहीं किया है। मैं खुद हैरत में हूँ कि जब कि कांग्रेस यह बिल ला रही है और हमारे पवार साहब जैसे तजुर्बेकार और सेकुलर आदमी को भी यह समझ नहीं आया कि मायनोरिटी को आप neglect करके कैसे कामयाब होंगे? लेकिन अब यह समझ में आ गया कि चूंकि इन को बिल पास कराना था, इसलिए इन्होंने मायनोरिटी का नाम ही नहीं रखा। यह इसलिए कि एक तबका ऐसा है जिस ने ऐसे हिंदुस्तान का तसव्वुर किया है जहां मायनोरिटी का कोई खाना न हो। ऐसे हिंदुस्तान का तसव्वुर करके यह मुल्क नहीं चलेगा। आप को इस में Backwards को लेना पड़ेगा। वे भी गरीब हैं और उन के भी छोटे-छोटे खेत हैं। इसलिए मेरी आप से गुजारिश है, इस बिल की पूरी हिमायत आप को हासिल है, लेकिन आप मायनोरिटीज और Backwards को इसमें जरूर रखिए। आप ने इसमें 21 डायरेक्टर्स रखे हैं। क्या इन 21 में दो लोग मायनोरिटी व बैकवर्ड के नहीं रखे जा सकते? अभी कहा गया कि 50 प्रतिशत लेडीज को लिया जाए। अरे साहब दो औरतों को ले लिया, एक बैकवर्ड को ले लीजिए, एक मुसलमान या एक क्रिश्चियन या दूसरी कौम का ले लीजिए। इसके साथ मैं कहूंगा कि मैं इस बिल

की हिमायत करता हूँ। मैं मिनिस्टर साहब से गुजारिश करता हूँ कि आप इस में मायनोरिटी व बैकवर्ड का नाम जरूर डालें। Thank you.

جناب محمد ادیب (اتر پردیش) : میں اس بل کی حمایت میں بولنے کے لئے کھڑا ہوا ہوں۔ میں سمجھتا ہوں دیہاتوں میں غریبوں کے لئے یہ بہت ہی اہم موومینٹ ہے اور اس موومینٹ میں کو-اپریٹو سوسائٹیز کا ایک ایسا بل لانا چاہئے تھا جس سے کہ ان کو فائدہ پہنچے۔

یہاں بہت سے لوگوں نے کہا کہ اسٹیٹ کے اوپر قبضہ ہو جائے گا، یہ بالکل غلط بات ہے۔ جیسا کہ منی شنکر جی نے کہا ہمارے یہاں اتر پردیش میں جس طریقے کے کو-اپریٹو

سوسائٹیز میں سرکاروں نے مصیبت ڈھائی ہوئی ہے اور جس طریقے سے وہ اسے exploit

کرتے ہیں، اس میں ایک مافیا کھڑا ہو گیا ہے۔ اس کے لئے میں سمجھتا ہوں کہ اس طرح کا بل

آنا بہت ضروری تھا، لیکن مجھے حیرت ہوئی کہ میری مائنارٹی اور خاص طور سے مسلمان،

اس موومینٹ سے جڑا ہوا نہیں ہے، جب کہ اس کو اس سے جوڑنے کی زیادہ ضرورت تھی۔

آج یہ بہت غریب ہے۔ اس کے پاس چھوٹے چھوٹے کھیت رہ گئے ہیں۔ اسے اتھانے کی بڑی

ضرورت تھی، لیکن اس بل میں آپ نے مسلمانوں کا، مائنارٹیز کا کوئی ذکر نہیں کیا ہے۔ میں

خود حیرت میں ہوں کہ جب کہ کانگریس یہ بل لا رہی ہے اور ہمارے پوار صاحب جیسے

تجربے کار اور سیکولر آدمی کو بھی یہ سمجھ نہیں آیا کہ مائنارٹی کو آپ نیگلیکٹ کر کے

کیسے کامیاب ہوں گے؟ لیکن اب یہ سمجھ میں آ گیا کہ چونکہ ان کو بل پاس کرانا تھا، اس

لئے انہوں نے مائنارٹی کا نام ہی نہیں رکھا۔ یہ اس لئے کہ ایک طبقہ ایسا ہے جس نے ایسے

ہندوستان کا تصور کیا ہے جہاں مائنارٹی کا کوئی خانہ نہ ہو۔ ایسے ہندوستان کا تصور کر کے

یہ ملک نہیں چلے گا۔ آپ کو اس میں بیک-ورڈس کو لانا پڑے گا۔ وہ بھی غریب ہیں اور ان

کے بھی چھوٹے چھوٹے کھیت ہیں۔ اس لئے میری آپ سے گزارش ہے، اس بل کی پوری

حمایت آپ کو حاصل ہے، لیکن آپ مائنارٹیز اور بیک-ورڈس کو اس میں ضرور رکھئیے۔ آپ

نے اس میں 21 ڈائریکٹرز رکھے ہیں۔ کیا اس 21 میں دو لوگ مائنارٹی و بیک-ورڈ کے نہیں

رکھے جا سکتے؟ ابھی کہا گیا کہ 50 فیصد لیڈیز کو لیا جائے۔ ارے صاحب دو عورتوں کو

لے لیا، ایک بیک-ورڈ سے لے لیجئے، ایک مسلمان یا ایک کرشچنن یا دوسری قوم سے لے

لیجئے۔ اس کے ساتھ میں کہوں گا کہ میں اس بل کی حمایت کرتا ہوں۔ میں منسٹر صاحب

سے گزارش کرتا ہوں کہ آپ اس میں مائنارٹی و بیک-ورڈ کا نام ضرور ڈالیں۔ تھینک یو۔

[†Transliteration in Urdu Script.]

श्री राम कृपाल यादव (बिहार) : माननीय उपसभापति महोदय, मैं आभार व्यक्त करना चाहता हूँ, जो आपने मुझे इस महत्वपूर्ण संविधान (संशोधन) विधेयक पर बोलने की अनुमति प्रदान की है।

महोदय, सहकारिता आंदोलन का अपना एक बड़ा इतिहास है। इस सहकारिता आंदोलन से पूरे देश में कई परिवर्तन भी हुए हैं और गांव से लेकर खेत-खलिहान तक जुड़े हुए लोगों ने इसका लाभ भी उठाया है। गुजरात और महाराष्ट्र इसके एगजाम्पल हैं, जहां सहकारिता मूवमेंट सफल हुआ है और उसके कई प्रतिफल हमारे सामने नजर आ रहे हैं। महाराष्ट्र में, जैसा सभी माननीय सदस्यों ने कहा और हम भी अहसास करते हैं कि जहां इस कोऑपरेटिव आंदोलन से चीनी मिलों में एक नई ताजगी है, वहीं गुजरात में जो श्वेत क्रांति है उसमें भी एक नई ताजगी नजर आ रही है, जिससे लाखों लोग जुड़े हुए हैं। देश में आज भी कई ऐसे प्रदेश हैं, जहां सहकारिता आंदोलन फेल हो गया है। मैं जिस प्रदेश से आता हूँ, बिहार प्रदेश, वहां मेरा अपना अनुभव है कि पिछले कई वर्षों से सहकारिता आंदोलन मृत-प्राय हो गया है। वहां सहकारिता से जुड़ी जितनी भी संस्थाएं हैं, वे सब बंद पड़ी हुई हैं, करोड़ों-करोड़ों की प्रोपर्टी बर्बाद हो रही है। वहां आज बैंक बंद पड़े हुए हैं, बहुत महत्वपूर्ण बैंक बंद पड़े हुए हैं, कंज्यूमर कोऑपरेटिव बंद है और दूसरी कई महत्वपूर्ण संस्थाएं बंद पड़ी हुई हैं। मेरा अपना अनुभव यह है कि अगर कोऑपरेटिव आंदोलन का सदुपयोग न हो, उसमें आम लोगों की भागीदारी न हो, तो निश्चित तौर पर फेल हो जाता है। जैसा कि कई माननीय सदस्यों ने कहा है, मैं इस बात से बिल्कुल सहमत हूँ कि कोऑपरेटिव आंदोलन जो है, चंद लोगों की मुट्ठी में चला गया है, जिसकी वजह से कोऑपरेटिव की जो मूल भावना थी, वह भावना बिल्कुल मृत-प्राय हो गई है। इसका कारण यह है कि देश में कई राज्य ऐसे हैं, जहां कोऑपरेटिव की उपयोगिता नहीं हो पा रही है। निश्चित तौर पर आज इसमें एक नई जान डालने की आवश्यकता है। कोऑपरेटिव के माध्यम से आज भी अनेक ऐसे काम किए जा सकते हैं, जिनसे लोगों को फायदा हो सकता है। हमारे यहां बिहार में जैसे सुधा डेयरी है, वह कोऑपरेटिव के माध्यम से चल रही है और वह सफलतापूर्वक काम कर रही है। मैं चाहूंगा कि आज देश में उन लोगों को कोऑपरेटिव से जोड़ा जाए, खासतौर पर जहां ग्रामीण बेस्ड प्रोडक्ट हैं, जहां दूध का उत्पादन ज्यादा होता है, जैसे बिहार है, उत्तर प्रदेश है और कई ऐसे दूसरे प्रदेश हैं, तो वहां कोऑपरेटिव के माध्यम से श्वेत-क्रांति ला सकते हैं, जिस तरह से गुजरात में है। अगर वहां किसानों को जोड़ा जाए, किसानों को लाभ पहुंचाया जाए, उसके लिए जगह-जगह पर चिलिंग प्लांट बना दिए जाएं, ताकि गांव से लोग दूध लाकर उन चिलिंग प्लांट में रखने का काम कर सकें। अगर कुछ ऐसी व्यवस्था हो, जिसमें केन्द्र सरकार सहयोग करने का काम करे, राज्य सरकार सहयोग करने का काम करे, तो निश्चित तौर पर बेरोजगारी और गरीबी दूर हो सकती है।

महोदय मैं समझता हूँ कि आज लोग इसकी उपयोगिता का अहसास नहीं कर रहे हैं। जो कोऑपरेटिव संस्था है, उसमें जान डालने की आवश्यकता है। मैंने देखा है कि हमारे राज्य में पहले खाद का वितरण कोऑपरेटिव के

माध्यम से होता था। वह संस्था वहां अभी है, मगर मृत-प्राय पड़ी हुई है। वहां खाद का वितरण होता था, बीज का वितरण होता था, कोयले का वितरण होता था, खाद्यान्न का वितरण होता था, मैं देखता हूँ कि आज इन सब चीजों पर वहां कोई विशेष ध्यान नहीं दिया जा रहा है।

महोदय, माननीय मंत्री जी खुद कोऑपरेटिव आंदोलन के अग्रणी नेता रहे हैं और इनका अपना व्यक्तिगत अनुभव है। आज खाद की बड़े पैमाने पर काला-बाजारी की खबरें आ रही हैं, सुनने में आ रहा है कि किसान लोग परेशान हैं, बीज वितरण ठीक से नहीं हो रहा है। आज भी अगर खाद का, बीज का वितरण कोऑपरेटिव के माध्यम से किया जाए, तो निश्चित तौर पर उसका एक बड़ा सकारात्मक रिजल्ट सामने आएगा और जो आम लोग उससे जुड़े हुए हैं, उनको फायदा पहुंचाने की बात होगी। निश्चित तौर पर यह बात भी सही है कि कोऑपरेटिव की स्वतंत्रता में कुछ कमी आई है। राज्य सरकारें अपने-अपने स्तर से उसकी जो स्वतंत्रता है, स्वायत्तता है, उस पर भी कुठाराघात करने का काम करती रही हैं। इससे देखा गया है कि उनके काम करने की क्षमता घट जाती है। माननीय सदस्य ने जैसा कहा, ठीक कहा, कि रजिस्ट्रार के माध्यम से कोऑपरेटिव को बांध कर रखने का काम किया गया है। इस तरह तो सीधे तौर पर कोऑपरेटिव पर सरकारी नियंत्रण हो जाता है, जिसकी वजह से काम करने की क्षमता बिल्कुल खत्म हो जाती है।

महोदय, मैं एक निवेदन और करके अपनी बात समाप्त करूंगा। ये जो महिलाओं का समूह है, इन महिलाओं के समूह के माध्यम से निश्चित तौर पर उनकी भागीदारी का उपयोग हो सकता है। अगर महिलाओं के समूह के माध्यम से कोऑपरेटिव काम करेगी, तो यह कदम बड़ा कारगर साबित हो सकता है। इसी के साथ मैं यह भी निवेदन करूंगा, जैसी कई माननीय सदस्यों ने भी अपनी इच्छा व्यक्त की है कि आपने जहां अनुसूचित जाति, अनुसूचित जनजाति, महिलाओं के रिजर्वेशन का प्रावधान रखा है, मगर वहीं इस देश में एक बड़ी आबादी जो 54-55 परसेंट पिछड़ों की है, उनको आप छोड़ने का काम क्यों कर रहे हैं? उनको हर जगह रिजर्वेशन मिल रहा है, यह लगभग 18 करोड़ आबादी मुसलमानों की है, अकलियतों की है, फिर यहां जैन हैं, सिख हैं, ईसाई हैं उनको आप क्यों छोड़ने का काम कर रहे हैं? निश्चित तौर पर आप इनको include करने का काम कीजिए। इसमें अगर आप reservation दे रहे हैं, तो इन लोगों को भी reservation देने का काम कीजिए, ताकि उनके साथ न्याय हो सके।

मैं अपनी बात समाप्त करते हुए माननीय मंत्री जी से यह clarification चाहूंगा कि बोर्ड के सदस्यों और उसके पदाधिकारियों की संख्या और पदावधि के बारे में क्लॉज़ 243 यज में कहा गया है कि - "किसी राज्य का विधान मंडल, विधि द्वारा, ऐसी प्रत्येक सहकारी सोसाइटी के बोर्ड में जो सदस्यों के रूप में व्यक्तियों से मिलकर बनी हो और उसमें अनुसूचित जातियों या अनुसूचित जनजातियों और दो स्थान स्त्रियों के लिए आरक्षित करेगा।" इसमें "या" की जगह "और" शब्द होना चाहिए, क्योंकि "या" शब्द से लगता है कि अनुसूचित जाति या अनुसूचित जनजाति में से एक सदस्य। इसलिए मैं चाहूंगा कि माननीय मंत्री जी इसको clarify करें। इसलिए मैं निवेदन करता हूँ कि "अनुसूचित जातियों या अनुसूचित जनजातियों और दो स्थान स्त्रियों के लिए आरक्षित करेगा" इसे clarify

किया जाए। मेरा निवेदन है कि निश्चित तौर पर इसमें OBC and minorities को भी जोड़ने की आवश्यकता है। मैं समझता हूँ कि आज भी इसमें परिवर्तन किया जा सकता है। यदि सरकार चाहे और इच्छा शक्ति हो, तो cooperative के माध्यम से आम लोगों की बेरोज़गारी, गरीबी, फटेहाली को दूर किया जा सकता है और गांवों में जो 80 प्रतिशत आबादी रहती है, जो गांवों पर निर्भर करती है, वहां आर्थिक सम्पन्नता लाई जा सकती है और उसे एक नया स्वरूप दिया जा सकता है। अंत में, मैं इस विधेयक का समर्थन करते हुए अपनी बात समाप्त करता हूँ, धन्यवाद।

प्रो. राम गोपाल यादव (उत्तर प्रदेश): उपसभापति जी, आपने मुझे इस बिल पर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। यह संयोग की बात है कि जब मैं एग्रीकल्चर कमेटी का चेयरमैन था, उस समय यह विधेयक हमारी कमेटी के सामने आया था। जब हम विभिन्न राज्यों में गए थे, तो कुछ राज्यों ने यह आशंका व्यक्त की थी कि यह विधेयक संघीय ढांचे के विपरीत है। मैं यह कहना चाहूंगा कि अगर सही तरीके से इस विधेयक को implement किया जाए, तो इसमें कई अच्छी बातें हैं, जो cooperative movement को सही रास्ते पर लाने का काम कर सकती हैं। होता यह था कि राज्य सरकारें मनमाने तरीके से बोर्ड को supercede कर देती थीं या कई बार चुनाव नहीं कराती थीं और मनमाने तरीके से प्रशासकों की नियुक्ति कर देती थीं। कभी-कभी ऐसा होता था कि एक सरकार के दौरान चुने गए अध्यक्ष या Board of Directors का कार्यकाल दूसरी सरकार ने कम कर दिया और जब तीसरी सरकार आई, तो उसने पिछली सरकार के दौरान चुने गए सदस्यों का कार्यकाल कम कर दिया और जब वे खुद आए, तो अपने सदस्यों का कार्यकाल बढ़ा दिया। यह आपाधापी कई राज्यों में होती थी और माननीय मंत्री जी इस बात को अच्छी तरह से जानते हैं। इसको खत्म करने के लिए इस विधेयक में यह व्यवस्था की गई है कि इन सदस्यों का कार्यकाल 5 वर्ष का होगा और किसी भी बोर्ड को अनावश्यक रूप से supercede नहीं किया जा सकता है, अगर अपरिहार्य कारणों से supercede किया जाए, तो भी 6 महीनों के अंदर नए बोर्ड का चुनाव कराना होगा। जो चुनाव की प्रक्रिया है, उसमें भी यह प्रावधान कर दिया गया है कि समय खत्म होने से पहले या term खत्म होने से पहले नई कमेटी का चुनाव हो जाएगा, ताकि किसी तरह का Administrator appoint न करना पड़े। ये दोनों बहुत अच्छी बातें हैं और इनकी वजह से पहले जो गड़बड़ियां cooperative societies में होती थीं, उनको रोकने में बहुत मदद मिलेगी।

इसमें reservation की जो बात की गई है, चाहे अदीब साहब ने की हो या राम कृपाल यादव जी ने की हो, मैं उनसे सहमत हूँ। 1977 में जब उत्तर प्रदेश में पहली बार जनता सरकार बनी थी, उस समय मुलायम सिंह यादव cooperative minister थे, तो उन्होंने cooperative societies की primary society से लेकर Apex Body तक Board of Directors में एक सीट Scheduled Castes के लिए reserve कर दी थी। तब से लेकर आज तक गंगा में बहुत पानी बह चुका है, इसलिए मेरा अनुरोध है कि आप इसमें यह व्यवस्था जरूर कीजिए कि Scheduled

Castes, Scheduled Tribes, महिलाएं, OBC और minorities को भी आप आरक्षण दें, क्योंकि ज्यादातर यही लोग इन सोसाइटीज़ के साथ, इस मूवमेंट के साथ जुड़े हुए हैं। वे इससे लाभान्वित भी होंगे, इसको गति देने का काम भी करेंगे और cooperative movement को सफल बनाने में इनका भारी योगदान होगा। इन्हीं शब्दों के साथ मैं यह समझता हूँ कि इस तरह का कोई भ्रम नहीं होना चाहिए कि राज्यों के अधिकारों में कहीं encroachment हो रहा है, क्योंकि State Legislature को इसमें हर तरह का कानून बनाने का, संशोधन करने का अधिकार है, इसलिए वह confusion नहीं रहना चाहिए। इसी के साथ मैं इस विधेयक का समर्थन करते हुए अपनी बात समाप्त करता हूँ।

SHRI SHARAD PAWAR: Sir, I am grateful that the House has overwhelmingly supported this important Constitutional Amendment Bill which has been passed by the Lok Sabha. एक बात में शुरू से ही यहां clarify करना चाहता हूँ। एक मान्यवर ने यह कहा कि मेरा इस क्षेत्र में कोई interest है, इसलिए शायद conflict of interest की बात हो सकती है। यह बात सच है कि मुझे कई cooperative institutions से सहयोग करने का मौका मिला और मैं हमेशा उनकी मदद करता हूँ, मगर व्यक्तिगत रूप से इस देश में दो ही संस्थाएं ऐसी हैं, जहां मैं मैम्बर हूँ और मेरे साथ कम से कम 30,000 लोगों की मैम्बरशिप हर संस्था में है। वे संस्थाएं कृषि उपज पर प्रक्रिया करने वाली संस्थाएं हैं और मेरे गांव के परिसर में, मेरे क्षेत्र में जो पैदावार होती है, उसे process करने के लिए वह मुझे वहीं भेजनी पड़ती है, इसलिए इस क्षेत्र के सभी किसान इन संस्थाओं के सदस्य हैं, मगर न तो मैं बोर्ड में हूँ, न decision-making authority में मेरा कोई संबंध है। साथ-साथ मैं यह बात भी साफ करना चाहता हूँ कि कई ऐसे institutions हैं, जिन्हें खड़ा करने में मेरा योगदान था, है और आज भी देता हूँ और उन संस्थाओं को ठीक लाइन पर चलाने के लिए, उनका ठीक तरह से मार्गदर्शन कराने का प्रयास भी मैं करता हूँ।

सर, cooperative movement इस देश की बहुत पुरानी मूवमेंट है। हमारे असम के साथियों ने कहा कि पहला cooperative institution असम में हुआ। कोरे जी ने कहा कि कर्नाटक में पहला institution हुआ। महाराष्ट्र और गुजरात के लोग कहते हैं कि हमारे यहां पहला institution हुआ, तो यह बात साफ है कि इस देश में कई institutions ऐसे हैं, जिनकी शुरुआत सौ साल से पहले हुई और cooperatives के रास्ते जाकर ही हम समाज के गरीब लोगों को शक्ति दे सकते हैं, उन्हें सम्मान से जीने का एक रास्ता हम दिखा सकते हैं। इस पर विश्वास करने वाले कई नेता इस देश में पैदा हुए। पूरी cooperative movement का इतिहास हमने देखा कि वैकुंठभाई मेहता, जिनका जन्म गुजरात में हुआ, मगर कर्नाटक हो, महाराष्ट्र हो, गुजरात हो, मध्य प्रदेश हो, वहां कई ऐसे institutions हैं, जिनको सहयोग देने का, मार्गदर्शन करने का काम वैकुंठभाई ने किया था। उनके साथ लल्लूभाई समलदास, सरैया, धनजीराव गाडगिल - ऐसे कई नाम मैं ले सकता हूँ, जिन्होंने इस देश की सहकारिता को एक जबरदस्त ताकत दी, अच्छा रास्ता दिखाया और इनमें से एक नई लीडरशिप तैयार करने के लिए बहुत बड़ा

योगदान किया। और आज जो उस सहकारी संस्था का expansion हुआ है, फैलाव हुआ है, इसमें इन सभी लोगों का बहुत बड़ा योगदान है। इसे हम कभी नज़रअंदाज़ नहीं कर सकते। मैंने शुरू में यह कहा था कि आज इस देश के 24 करोड़ से ज्यादा लोग कोऑपरेटिव मूवमेंट में सदस्य के नाते से सहभागी हुए हैं। मैंने शुरू से कहा था कि पांच लाख से ज्यादा विलेज कोऑपरेटिव सोसायटीज़ इस देश में हैं और 18 या 20 परसेंट ऐग्रीकल्चरल क्रेडिट इस देश में किसानों को देने का काम आज ये कोऑपरेटिव क्रेडिट सोसायटीज़ करती हैं, सेंट्रल कोऑपरेटिव बैंक करते हैं। चाहे खाद का क्षेत्र हो, दूध का क्षेत्र हो, ऐगो प्रोसेसिंग का क्षेत्र हो या पब्लिक डिस्ट्रीब्यूशन सिस्टम हो - कई ऐसे क्षेत्र हैं, जहां कोऑपरेटिव इंस्टीट्यूशंस ने बहुत बड़ा काम किया है। यह एक बहुत अच्छी स्थिति है कि हम बहुत अभिमान से, गौरव से यह कह सकते हैं कि यह सब कोऑपरेटिव सेक्टर ने किया है। आज दुनिया में अर्बन कोऑपरेटिव सेक्टर में सबसे बड़ा काम अर्बन कोऑपरेटिव बैंक के माध्यम से भारत में हुआ है। वहां लाखों-करोड़ों रुपए के डिपॉज़िट्स हैं। इस देश में बड़े-बड़े बैंक हैं - चाहे बैंक ऑफ बड़ौदा हो, स्टेट बैंक हो या अन्य कई बैंक हैं, जिनका नाम आप और हम सब ले सकते हैं, लेकिन गांव में गली में रहने वाला जो गरीब आदमी है, उसकी पहुंच इन बड़े बैंकों में आसानी से हो नहीं सकती। दूसरी ओर, गांव में क्रेडिट सोसायटी हो या अर्बन कोऑपरेटिव सोसायटी हो, जिसका डायरेक्ट रिश्ता लोगों के साथ है, वह उन्हें मदद करने के लिए और उनका जो कारोबार चलता है, उसके ऊपर सुपरविज़न करने के लिए उनकी बहुत सहायता करती है। इसके अलावा करोड़ों फैमिलीज़ ऐसी हैं, जिनको मजबूती से खड़ा करने का काम इन अर्बन कोऑपरेटिव क्षेत्र में काम करने वाले लोगों ने किया है। इतना बड़ा योगदान देने के बावजूद आज हम, उनमें कुछ न कुछ सुधार करने की आवश्यकता है, इस तरह की बात क्यों कहते हैं, यह सवाल कोई भी मुझसे पूछ सकता है। मैंने शुरू में कहा था कि इस सदन के सभी सदस्य यह चाहेंगे कि कोऑपरेटिव मूवमेंट प्रजातंत्र के रास्ते से जाना चाहिए। इनका व्यवस्थापन, मैनेजमेंट अच्छी तरह से होना चाहिए, उसमें प्रोफेशनलिज्म होने की आवश्यकता है। इनका आर्थिक व्यवहार साफ सुथरा होना चाहिए, इनका कोई भी सदस्य हो, उसे उसको देखने का अधिकार मिलना चाहिए। वहां जो चुनाव की प्रक्रिया है, उसमें बहुत सुधार करने की आवश्यकता है। इसलिए इस संबंध में कुछ कदम उठाने की आवश्यकता है। इसके साथ-साथ हमारे जैसे लोग, अपने पॉलिटिकल इंटरस्ट के लिए इसमें ध्यान देते हैं और संस्था खारिज करने का काम भी करते हैं, पॉलिटिकली हमें convenient न हो तो उन पर भी रोक लगाने की आवश्यकता है। इसीलिए संविधान का आधार लेकर इसमें सुधार लाने की बात आज सदन के सामने हमने रखी है। मैं कई उदाहरण दे सकता हूं। मैं नाम नहीं लेना चाहता हूं, लेकिन आज देश में पांच-छः राज्य ऐसे हैं, जहां पिछले दस सालों से इलेक्शन नहीं हुए। कुछ राज्य ऐसे हैं, जहां हम लोग हुकुमत में आ गए। हुकुमत में आने के बाद हम लोगों ने पहला ऑर्डर यह निकाला कि स्टेट कोऑपरेटिव बैंक के चेयरमैन ने गांव की सोसायटीज़ में 20 हजार कोऑपरेटिव मूवमेंट में काम करने वाले लोग, ऑफिस बीयररस को सुपरसीड किया। और वे कई सालों तक वहां एडमिनिस्ट्रेशन में रहे। यहां पर बतलाया गया कि चेयरमैन कोऑपरेटिव बैंक, कोऑपरेटिव क्रेडिट सोसाइटी, इसमें आप राइट टू इंफार्मेशन की बात क्यों लाए। केरल जैसे राज्य में इसका बुरा असम हो सकता है। यह बात सच है कि केरल एक ऐसा स्टेट है कि वहां कोऑपरेटिव क्रेडिट सोसाइटी, अर्बन कोऑपरेटिव बैंक, डिस्ट्रिक्ट सेंट्रल कोऑपरेटिव बैंक में अच्छा कार्य होता है,

4.00 P.M.

इसमें कोई दो राय नहीं है। वहां पर लोगों ने लाखों रुपए डिपॉजिट करा रखे हैं, जिससे वहां एक आर्थिक व्यवस्था बनती है, ताकि बाकी कामों में मदद करने के लिए वे संस्थाएं आगे आ सकें। मुझे याद है कि मैं एक डिस्ट्रिक्ट में कोऑपरेटिव क्रेडिट सोसाइटी व अर्बन कोऑपरेटिव बैंक के एक अधिवेशन, समारोह में गया था। वहां मुझे किसी ने एक खत दिया, जिसमें लिखा कि आपने इस संस्था के लिए बहुत अच्छे शब्दों का इस्तेमाल किया, मगर ये-ये काम बाकी हैं और वहां के डिपॉजिटर्स की लिस्ट भी मांगिए। मैं दूसरे दिन भी वहां था। वहां कि ऑफिस बियरर्स व एकाउंटेंट को बुलाकर मैंने उनसे डिपॉजिटर्स की लिस्ट मांगी। उनमें पहला नाम था मोहन चन्द करमचन्द गांधी। इनके नाम पर पैसे थे। उन्होंने जिन लोगों के नाम लिए, उनके सभी लोगों के नाम वहां थे। सचिव तेन्दुलकर का नाम भी वहां था और उसके नाम पर डिपॉजिट था। वहां पर ऐसे पचासों लोगों के नाम देखे जो देश के अलग-अलग क्षेत्रों में कुछ-न-कुछ बड़ा काम करते हैं और उनको मालूम भी नहीं कि इस क्षेत्र में हमारा नाम कोई इस्तेमाल कर सकता है। इस तरह से कोऑपरेटिव मूवमेंट का इस्तेमाल करने की प्रवृत्ति आज कुछ न कुछ लोगों के माध्यम से आगे आ रही है और उस पर हम समय पर रोक नहीं लगाएंगे तो मुझे लगता है कि यह मूवमेंट गलत रास्ते पर जाएगी और इसकी जबर्दस्त कीमत समाज के गरीब लोगों को देनी पड़ेगी, बाकी किसी को नहीं देनी पड़ेगी। यहां इलेक्शन के बारे में कहा गया। इलेक्शन में कई संस्थाएं ऐसी हैं कि वहां के इलेक्शन की जो पद्धति है, जो सिस्टम है, वह ठीक नहीं है। इसलिए इस अमेंडमेंट के बारे में कुछ न कुछ सुधार किया गया। मणि शंकर अय्यर जी ने सुझाव दिया कि शायद इलेक्शन कमीशन जैसी कोई संस्था होनी चाहिए। यहां जो कुछ सुधार लाए गए हैं, ये सुधार सरकार ने अकेले बैठकर या हम लोगों ने या ऑफिसर्स ने ये कदम नहीं उठाए हैं। हमेशा की नीति यह रही है, चाहे किसी की भी सरकार हो या किसी की भी हुकूमत हो, जब कोऑपरेटिव कानून में बदलाव करना हो तो देश में कोऑपरेटिव क्षेत्र में काम करने वाले जो इम्पोर्टेंट ऑफिस बियरर्स हैं, चाहे स्टेट कोऑपरेटिव बैंक के हों, चाहे स्टेट कोऑपरेटिव संघ के हों या चाहे अन्य कोऑपरेटिव संस्था के हों, उनको बुलाकर इनके सामने सब विषय रखकर, बहस करके अल्टीमेटली जो उनकी राय बनती है, उस राय के आधार पर नीति तय करने की प्रक्रिया आज कई सालों से इस देश में चल रही है। आज जो हम यहां सुधार लाए हैं, 2004 में देश के सभी कोऑपरेटिव मिनिस्टर्स, देश के सभी राज्यों में काम करने वाले कोऑपरेटिव मूवमेंट के नेता लोग, इन सभी लोगों की दो दिन की मीटिंग लेकर वहां डिस्कशन करके उनसे जो सुझाव आ गए, उनसे जो सूचना मिली उसके आधार पर संविधान में परिवर्तन करने का यह प्रस्ताव यहां लाया गया है। इसलिए इलेक्शन की प्रक्रिया के बारे में यह बात हुई थी कि चाहे बड़ी संस्था हो, कोऑपरेटिव शुगर फैक्टरी हो, डिस्ट्रिक्ट सेंट्रल कोऑपरेटिव बैंक हो, स्टेट कोऑपरेटिव बैंक हो, इफको जैसी संस्था हो, वहां शायद इलेक्शन के लिए कुछ न कुछ सैटअप कर सकते हैं, मगर गांव की सोसाइटी के इलेक्शन कंडेक्ट करने के लिए मुश्किल होगा, इस तरह की राय आ गई है और इसलिए इसमें हम आगे नहीं गए हैं। मगर इसी क्षेत्र में काम करने वाले लोगों के साथ बातचीत करके फिर ध्यान देने के लिए मैं जरूर तैयार हूँ।

जो सुझाव आए हैं, उनमें एक बात सभी सदस्यों ने कही है कि भारत सरकार की नीति राज्य सरकारों के अधिकारों पर कुछ न कुछ हस्तक्षेप करने की है, ऐसा बिल्कुल नहीं है। श्री मणि शंकर अय्यर जी ने इस बारे में साफ बात बताई और उन्होंने सैक्शन भी कोट किया कि राज्य सरकार रेट तय करे, यह उसको अधिकार दिया है। क्या नम्बर होगा, कितना होगा, किस तरह से चुनाव की प्रक्रिया होगी, रिजर्वेशन कैसे होगा, ये सब अधिकार उनको दिए गए हैं। इसके लिए कानून बनाने का अधिकार स्टेट असेम्बली को दिया है और भारत सरकार इसमें हस्तक्षेप नहीं करना चाहती है। यह बात बताई गई कि आपके यहां एस.सी. और एस.टी. के लिए प्राविजन क्यों किया गया? यह बात सच है, ऐसा प्राविजन किया है। कई इलाके, कई क्षेत्र, कई संस्थाएं ऐसी हैं कि वहां शैड्यूल्ड कास्ट मिल सकते हैं, मगर शैड्यूल्ड ट्राइब्स नहीं मिल सकते हैं। शैड्यूल्ड ट्राइब्स सभी जगह पर हो नहीं सकते। आप देखिए कि गवर्नमेंट एम्पलाईज की सोसायटी होगी या कोई हाउसिंग सोसायटी होगी, उस हाउसिंग सोसायटी में शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्स का एक भी मेम्बर नहीं होगा, तो हम कहां से वहां आदमी लायेंगे? कोई बैंकिंग इंस्टिट्यूशन हो, वहां शैड्यूल्ड ट्राइब्स का आदमी उसी क्षेत्र में रहता ही नहीं हो, तो कहां से लायेंगे? शैड्यूल्ड कास्ट तो मिल सकता है। जैसा कि कोरे जी ने कहा कि शैड्यूल्ड कास्ट मिलते नहीं हैं, मैं इनसे बिल्कुल सहमत नहीं हूँ। ऐसा गांव इस देश में कोई नहीं है जहां पर शैड्यूल्ड कास्ट का आदमी नहीं मिलता है। आज शैड्यूल्ड कास्ट खूब मिलेंगे, सभी जगह पर मिलेंगे, खेती के क्षेत्र में भी ये मिल सकते हैं।

उपसभापति महोदय, उन्होंने टैक्सेशन के बारे में बोलते हुए कहा कि भारत सरकार सहकारी क्षेत्र में काम करने वाली संस्था को क्या मदद करती है, सरकार मदद करती है। हम सिर्फ कंट्रोल करने की बात नहीं करते हैं। प्रोफेसर वैद्यनाथन कमेटी की रिक्मंडेशन है। हर गांव की जो को-ऑपरेटिव सोसायटी है, जो गांव में किसानों की मदद करती है, आर्थिक संकट में जो संस्थाएं गई थीं, बंद पड़ी थीं, उनको रिवाइव करने के लिए प्रो. वैद्यनाथन कमेटी की रिक्मंडेशन के माध्यम से 13000 करोड़ रुपये की राशि भारत सरकार ने दी थी और इस entire सैक्टर को रिवाइव करने के लिए बहुत बड़ा योगदान किया था। जो 7000 करोड़ रुपये, जो waiver के लिए योगदान किया, इसके माध्यम से कई को-ऑपरेटिव इंस्टिट्यूशंस ठीक रास्ते पर आ गए। इनके बारे में भारत सरकार ने कदम उठाया। आज को-ऑपरेटिव क्षेत्र में काम करने वाले जो साथी हैं, उनकी ट्रेनिंग के लिए, फाइनेंशियल सपोर्ट करने का काम आज भारत सरकार के माध्यम से होता है और कई जगह पर इसकी ट्रेनिंग के कोर्सेज चलाने का काम होता है। आज को-ऑपरेटिव इंस्टिट्यूशंस के माध्यम से उनकी फाइनेंशियल रेस्पॉन्सिबिलिटी भारत सरकार लेती है। मगर जैसा कि कोरे जी ने कहा कि आप इन्कम टैक्स ज्यादा लगाते हैं, यह बात सच है। कोरे जी, एक को-ऑपरेटिव शुगर फैक्ट्री के चेयरमैन हैं। वे अच्छी शुगर फैक्ट्री चलाते हैं, यह मैंने देखा है। टर्न ओवर कोई 800, 1000 करोड़ होगा, ज्यादा नहीं। मुनाफा निकालने का काम किया और सच्ची तरह से निकाला, तो 200-150 करोड़ रुपये निकाल देंगे। जब इसमें से इन्कम टैक्स देने की बात आती है, तो उनकी नींद खराब होती है। कोई भी हो, गवर्नमेंट एम्पलाईज हो, क्लास "सी" क्लास "डी" हो, जब उनके ऊपर टैक्स देने की नौबत आती है तब उनकी भी ऐसी ही

स्थिति होती है, तो हजार करोड़ का टर्न ओवर करने वाली, हमारी को-ऑपरेटिव शुगर इंडस्ट्री को इन्कम टैक्स देने में क्यों नाराजगी होती है। यह मुझे मालूम है कि आप मुनाफा निकालते नहीं, यह अपना सिस्टम है। आपको कुछ कहना है?

DR. PRABHAKAR KORE: In cooperative movement, you know that, Sir, some time गवर्नमेंट का तो हमको कुछ पता नहीं, इन्फैक्ट शुगर फैक्ट्री में प्रोडक्शन करके, गन्ने से जो शुगर बनता है, उसका 60 परसेंट आप ले भी लेते थे। आजकल 10 परसेंट है, वह भी एक साल मेरे गोदाम में रहेगा और उसका इंटेरेस्ट मैं भरूंगा। आप सबसे कम रेट फिक्स कर रहे हैं। कैसे हमारी को-ऑपरेटिव मिल्स गन्ने का प्राइस farmers को दे सकती है? whatever profit we are getting, we are distributing it as cane price to the farmers only. That is our aim and objective today.

श्री शरद पवार: आपने बहुत अच्छा सवाल पूछा है। कोरे जी ने शुगर लेवी के बारे में पूछा है। यह बात सच है कि भारत सरकार चाहती है कि इस देश में को-ऑपरेटिव शुगर फैक्ट्री हों। इनमें चीनी पैदा करने के बाद 15 परसेंट चीनी पब्लिक डिस्ट्रिब्यूशन के माध्यम से BPL category के लोगों को देने में इस्तेमाल होती है। उन्होंने सच कहा है कि यह हमारी शुगर फैक्ट्रीज़ से है, परन्तु हम सभी लोगों को एक साथ बैठकर को-ऑपरेटिव शुगर फैक्ट्री के बारे में जानने की आवश्यकता है कि हमारी शुगर फैक्ट्री क्या है। मैं जिस को-ऑपरेटिव शुगर फैक्ट्री का मेम्बर हूँ, वहाँ equity है और इस equity में जब हमारे किसानों का वन परसेंट होता है तब सरकार का 9 परसेंट होता है। Equity rate is 1:9. एक शेयर हमारा और 9 शेयर सरकार के, यानी इस देश की जनता के हैं, ऐसा मैं समझता हूँ। जब देश की जनता कंट्रिब्यूशन करती है और जब इसका कंट्रिब्यूशन 60 परसेंट, 70 परसेंट से ज्यादा होता है। उस जनता का जो गरीब वर्ग है, गरीब वर्ग के लिए 15 परसेंट चीनी ठीक रेट से पब्लिक डिस्ट्रिब्यूशन के लिए लेने की दिशा में कुछ कदम उठाने की तैयारी की, तो हमारे सब साथी बड़े नाराज होने लगे और मुझ पर भी नाराज होने लगे। मैं केवल इतना ही कहना चाहता हूँ कि को-ऑपरेटिव में हमने गरीब लोगों को ताकत देने के लिए यह मूवमेंट की है। आजकल को-ऑपरेटिव मूवमेंट में हमारा एक एटिट्यूड है कि हम भी टाटा, बिड़ला के रास्ते पर जाने वाले लोग हैं, हम में इस तरह की भावना पैदा होने लगी है। मुझे लगता है कि यह को-ऑपरेटिव के लिए फायदे की बात नहीं है। समाज के गरीब लोगों के हितों की रक्षा करना, को-ऑपरेटिव मूवमेंट में काम करने वाला कोई भी इंस्टिट्यूट हो, वह कभी नज़र अंदाज़ नहीं कर सकता कि इन लोगों के लिए यह मूवमेंट है। यह मूवमेंट कोई बड़ा इंडस्ट्रियल हाउस चलाने वाले लोगों का नहीं है, हम यह बात कभी नज़र अंदाज़ नहीं कर सकते। आप इसको छोड़िए, मैं इस पर कोई ज्यादा समय नहीं लेना चाहता हूँ। ... (व्यवधान) ...

श्री बलवंत उर्फ बाल आपटे: इन्कम टैक्स लगाने की बात की थी, को-ऑपरेटिव बैंक्स पर जो इन्कम टैक्स लगाते हैं, उसकी भी बात की थी?

श्री शरद पवार: वहां पर बराबर वही लॉजिक है। It is very difficult. मुझे सब एक्सप्लेन करना पड़ेगा। I myself have disclosed so many things. Take the case of my own State Cooperative Bank or my own District Central Cooperative Bank, Satara District Central Cooperative Bank. I have requested the Prime Minister to visit that bank. Our deposit is 25,000 crore. Our NPA is zero. Recovery is hundred per cent. When it comes to profit, I will not disclose the figure. So much profit is there. जो अच्छी तरह से इंस्टिट्यूशन चलाने वाले हैं तथा जिनकी फाइनेंशियल पोजिशन अच्छी है और वे कमाते हैं, जब कमाते हैं तो उसमें से टैक्स के रूप में सरकार को कुछ रकम दे दी, और हमें लगता है कि इसमें कहने की कोई आवश्यकता नहीं है। जहां पर sick institutions हैं, हम उनके लिए जरूर बात करेंगे। हम उनके लिए RBI से बात करेंगे, नाबार्ड से बात करेंगे और फाइनेंस मिनिस्टर से बात करेंगे कि क्या आप उनको इस स्थिति से बाहर निकालने के लिए कुछ मदद कर सकते हैं? जब इस प्रकार की समस्या आती है तब सरकार भी मदद करती है। जैसा कि कोरे जी ने कहा है कि चीनी मिल के लिए हम उनके हिसाब से कोई सहयोग लेते हैं। चार साल पहले जब चीनी का बहुत उत्पादन हुआ था और दाम गिरे थे, जब विदेश में चीनी भेजने के लिए ट्रांसपोर्ट के लिए पैसा भारत सरकार ने दिया था। उनके गोदामों में एक साल तक माल रखना पड़ा, उसका इन्टरेस्ट एंड गोडाउन चार्ज सरकार ने दिए थे। ऐसा कौन सा धन्धा है कि जहां प्रोड्यूसर का माल गोडाउन में रहेगा और सरकार उसके चार्ज व इन्टरेस्ट के पैसे देगी? जहां पर किसानों को मदद की जरूरत होती है, वहां पर सरकार उनकी मदद करती है। मुझे लगता है कि हमें इसमें ज्यादा जाने की आवश्यकता नहीं है। जो समाज की जिम्मेदारी हमारे ऊपर आती है, हमें उसको नजरअंदाज नहीं करना चाहिए। मैं इस बारे में और ज्यादा कुछ नहीं कहना चाहता हूं। यहां ओडिशा के बारे में भी एक सवाल पूछा गया है। हमने इसमें सबसे ज्यादा ताकत जनरल बाँडी को दी है। In a cooperative institution, member is the most important head. मैम्बर्स की जो जनरल बाँडी है, auditor की जो रिपोर्ट आएगी, वह इनके सामने जाएगी। ऑडिटर्स इस तरह के होने चाहिए कि इस district के जो reputed auditor हैं, उनकी एक लिस्ट बन जाएगी और इनमें से जिस को भी लेना है, इसका अधिकार इसी इंस्टिट्यूशन को दिया है। मुझे लगता है कि इस बारे में और ज्यादा बताने की आवश्यकता नहीं है। बाकी decentralisation को-ऑपरेटिव की आत्मा है। को-ऑपरेटिव में डिसेंट्रलाइज approach होती है, इसलिए मुझे लगता है कि इस पर भी कुछ ज्यादा कहने की आवश्यकता नहीं है। एक तरह से समाज के छोटे लोगों की मदद करने के लिए यह मूवमेंट इस देश में शुरू हुआ है। इसमें जो सुधार करने की आवश्यकता है, वे सुधार करने के लिए ही यह प्रस्ताव विधेयक के माध्यम से यहां, सदन के सामने लाया गया है। मैं इस सदन के सभी सदस्यों से कहूंगा कि इसमें सहयोग दीजिए। को-ऑपरेटिव क्षेत्र में ठीक रास्ते पर चलने में हमारी मदद कीजिए ... (व्यवधान) ... मुझे विश्वास है ... (व्यवधान) ...

प्रो. एस.पी. सिंह बघेल: सर, आपने ओ.बी.सी. के बारे में, माइनोंरिटी के बारे में नहीं कहा है ... (व्यवधान) ...

श्री शरद पवार: आप एक बात बताइए कि माननॉरिटी या कोई भी अन्य सेक्टर, जिनको रिजर्वेशन देना हो, उनका रिजर्वेशन देने में हमें कोई तकलीफ नहीं है, मगर हम यह नहीं भूल सकते हैं कि यह एक इंस्टीट्यूशन है। इस इंस्टीट्यूशन के कौन मैम्बर्स हैं, इनमें से माइनोंरिटी का कौन है, ओ.बी.सी. का कौन है, इस बारे में हमें नहीं कहना है। जहां तक महिला की बात है तो को-ऑपरेटिव इंस्टीट्यूशन्स में महिला सदस्य नहीं होती है। इसके लिए एक campaign चलाने की आवश्यकता है कि हम वहां महिला को मैम्बर बनाएं। जब इतने बड़े पैमाने पर महिला को मैम्बर बनाएं, तो वहां पचास प्रतिशत देने में हमें कुछ तकलीफ नहीं है और उसमें जो कुछ सुधार करना पड़ेगा, वह सुधार करने की भी हमारी तैयारी है। वह चाहे माइनोंरिटी हो, चाहे ओ.बी.सी. हो, इससे पहले उनको इस संस्था का सदस्य बनाने के लिए कैंपेन चलाना पड़ेगा, क्योंकि सिर्फ मैम्बर्स में से ही कोई वहां का office-bearer हो सकता है, बाहर से नहीं हो सकता है।

प्रो. एस.पी. सिंह बघेल: ओ.बी.सी. का कोई मैम्बर नहीं होगा ... (व्यवधान)...

श्री गंगा चरण (उत्तर प्रदेश): सर, माइनोंरिटी ... (व्यवधान)...

प्रो. एस.पी. सिंह बघेल: वह मैम्बर माइनोंरिटी का नहीं है ... (व्यवधान)...

श्रीमती माया सिंह: उपसभापति जी ... (व्यवधान)...

श्री उपसभापति: उन्होंने जो कहना था, कह दिया है ... (व्यवधान)...

श्रीमती माया सिंह: उपसभापति जी, मुझे यह पूछना है कि जो महिला को-ऑपरेटिव बैंक है, को-ऑपरेटिव स्टोर्स हैं, महिला सोसायटीज़ हैं, महिलाओं के बैंक हैं ... (व्यवधान) ... मैं उनके बारे में मंत्री जी से पूछना चाहूंगी कि क्या आप उनको इन्कम टैक्स में कुछ छूट देंगे? आपको उनको इन्कम टैक्स में छूट देनी चाहिए।

SHRI SHARAD PAWAR: I am not dealing with income tax. ... (Interruptions) ...

MR. DEPUTY CHAIRMAN: Discussion is over. Reply is over. ... (Interruptions) ... बैठिए ... (व्यवधान) ...

श्री वी. हनुमंत राव (आन्ध्र प्रदेश): मोर देन फिफ्टी परसेंट को आपने ... (व्यवधान) ...

श्री उपसभापति: वह बता दिया है ... (व्यवधान) ... मैम्बर्स होने के बाद बनाएं ... (व्यवधान) ...

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश): सर, जहां तक ओ.बी.सी. की बात है, वूमन मैम्बर की बात है तो उसमें एक प्रोविजन डाल सकते हैं कि अगर वे उसमें हैं, तो उनको रिजर्वेशन मिलेगा, यह डालने में आपको क्या ऐतराज है ... (व्यवधान) ...

श्रीमती माया सिंह: मैं आग्रह करना चाहूंगी ... (व्यवधान) ...

SHRI SHARAD PAWAR: Please listen. जहां तक मैम्बरशिप का सवाल है, board में काम करने का

मौका देने का अधिकार है, इसका पूर्ण अधिकार राज्य सरकार के पास है। वह Composition of the Board of Directors will be finalised by the State Legislatures. I have no hesitation in communicating to the State Governments on behalf of the Government of India that they should take precaution so that justice will be done to the OBCs, SCs, STs, minorities and women. ...*(Interruptions)*...

SHRI SATISH CHANDRA MISRA: Unless you make a provision, how will you give a direction? ...*(Interruptions)*... It has to be in the Act itself, in the Constitution Amendment itself. ...*(Interruptions)*... Unless you make a provision, how can you give a direction to the State Government? There can't be a direction to the State Government. ...*(Interruptions)*... The State Government can't be directed. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I shall now put the motion to vote. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... आप बैठिए। ...**(व्यवधान)**... Nothing will go on record. ...*(Interruptions)*... The question is:

That the Bill further to amend the Constitution of India, as passed by Lok Sabha, be taken into consideration.

The House divided.

MR. DEPUTY CHAIRMAN: Ayes: 152.

Noes: 042.

Ayes-152

Adeeb, Shri Mohammed

Adik, Shri Govindrao

Agarwal, Shri Ramdas

Ahluwalia, Shri S. S.

Aiyar, Shri Mani Shankar

Akhtar, Shri Javed

Alvi, Shri Raashid

Anand Sharma, Shri

Antony, Shri A. K.
Apte, Shri Balavant *alias* Bal
Ashk Ali Tak, Shri
Ashwani Kumar, Shri
Azad, Shri Ghulam Nabi
Badnore, Shri V.P. Singh
Baishya, Shri Birendra Prasad
Bandyopadhyay, Shri D.
Batra, Shri Shadi Lal
Bernard, Shri A.W. Rabi
Bhattacharya, Shri P.
Bhunder, Shri Balwinder Singh
Bora, Shri Pankaj
Bose, Shri Srinjoy
Budania, Shri Narendra
Chaturvedi, Shri Satyavrat
Daimary, Shri Biswajit
Dalwai, Shri Husain
Das, Shri Kumar Deepak
Dave, Shri Anil Madhav
Deora, Shri Murli
Deshmukh, Shri Vilasrao Dagadojirao
Dua, Shri H.K.
Dwivedi, Shri Janardan
Elavarasan, Shri A.
Faruque, Shrimati Naznin

Fernandes, Shri Oscar
Ganguly, Dr. Ashok S.
Gill, Dr. M.S.
Gnanadesikan, Shri B.S.
Goyal, Shri Piyush
Gujral, Shri Naresh
Gupta, Shri Prem Chand
Hema Malini, Shrimati
Husain, Shri Jabir
Irani, Shrimati Smriti Zubin
Jain, Shri Ishwarlal Shankarlal
Jain, Shri Meghraj
Jaitley, Shri Arun
Javadekar, Shri Prakash
Jayashree, Shrimati B.
Jethmalani, Shri Ram
Jha, Shri Prabhat
Jinnah, Shri A.A.
Jois, Shri M. Rama
Joshi, Dr. Manohar
Kalita, Shri Bhubaneswar
Karan Singh, Dr.
Keishing, Shri Rishang
Kesari, Shri Narayan Singh
Khan, Shri Mohd. Ali
Khanna, Shri Avinash Rai

Khuntia, Shri Rama Chandra
Kidwai, Shrimati Mohsina
Kore, Dr. Prabhakar
Koshiyari, Shri Bhagat Singh
Krishna, Shri S.M.
Kshatriya, Prof. Alka Balram
Kurien, Prof. P.J.
Lalhming Liana, Shri
Maitreyan, Dr. V.
Malihabadi, Shri Ahmad Saeed
Mallya, Dr. Vijay
Manjunatha, Shri Aayanur
Mathur, Shri Om Prakash
Mishra, Shri Kalraj
Mitra, Dr. Chandan
Mohite-Patil, Shri Ranjitsinh Vijaysinh
Mungekar, Dr. Bhalchandra
Naidu, Shri M. Venkaiah
Naik, Shri Shantaram
Nandi Yellaiah, Shri
Natchiappan, Dr. E.M. Sudarsana
O'Brien, Shri Derek
Pande, Shri Avinash
Pandya, Shri Dilipbhai
Pany, Shri Rudra Narayan
Parmar, Shri Bharatsinh Prabhatsinh
Patel, Shri Ahmed

Patel, Shri Kanjibhai
Pilania, Dr. Gyan Prakash
Prasad, Shri Rajniti
Prasad, Shri Ravi Shankar
Punj, Shri Balbir
Ram Prakash, Dr.
Ramalingam, Dr. K.P.
Ramesh, Shri Jairam
Rao, Dr. K. Keshava
Rao, Dr. K.V.P. Ramachandra
Rao, Shri V. Hanumantha
Rashtrapal, Shri Praveen
Ratanpuri, Shri G. N.
Ratna Bai, Shrimati T.
Raut, Shri Sanjay
Ravi, Shri Vayalar
Rebello, Ms. Mabel
Reddy, Shri G. Sanjeeva
Reddy, Dr. T. Subbarami
Roy, Shri Mukul
Roy, Shri Sukhendu Sekhar
Rudy, Shri Rajiv Pratap
Rupani, Shri Vijaykumar
Sadho, Dr. Vijaylaxmi
Sahu, Shri Dhiraj Prasad
Sai, Shri Nand Kumar

Sangma, Shri Thomas
Seelam, Shri Jesudasu
Selvaganapathi, Shri T.M.
Shafi, Shri Mohammad
Shanappa, Shri K.B.
Shanta Kumar, Shri
Sharma, Shri Raghunandan
Sharma, Shri Satish
Shukla, Shri Rajeev
Singh, Shri Birender
Singh, Shri Ishwar
Singh, Shri Jai Prakash Narayan
Singh, Dr. Manmohan
Singh, Shrimati Maya
Singh, Shri Shivpratap
Singhvi, Dr. Abhishek Manu
Siva, Shri Tiruchi
Solanki, Shri Kaptan Singh
Soni, Shrimati Ambika
Soz, Prof. Saif-ud-Din
Stanley, Shrimati Vasanthi
Tariq Anwar, Shri
Tarun Vijay, Shri
Thakor, Shri Natuji Halaji
Thakur, Dr. C.P.
Thakur, Dr. Prabha

Thakur, Shrimati Viplove

Thangavelu, Shri S.

Tiriya, Ms. Sushila

Trivedi, Dr. Yogendra P.

Uikey, Miss Anusuiya

Vasan, Shri G. K.

Verma, Shri Vikram

Vora, Shri Motilal

Vyas, Shri Shreegopal

Waghmare, Dr. Janardhan

Yadav, Prof. Ram Gopal

Yadav, Shri Ram Kripal

Yadav, Shri Veer Pal Singh

NOES - 42

Achuthan, Shri M.P.

Agrawal, Shri Naresh Chandra

Ansari, Shri Ali Anwar

Ansari, Shri Salim

Baghel, Prof. S.P. Singh

Baidya, Shrimati Jharna Das

Balagopal, Shri K.N.

Behera, Shri Shashi Bhusan

Chakraborty, Shri Shyamal

Chatterjee, Shri Prasanta

Ganga Charan, Shri

Gupta, Dr. Akhilesh Das

Ismail, Shri K.E.
Jai Prakash, Shri
Kureel, Shri Pramod
Kushwaha, Shri Upendra
Mangala Kisan, Shri
Misra, Shri Satish Chandra
Mohanty, Shri Kishore Kumar
Moinul Hassan, Shri
Mukherji, Dr. Barun
Parida, Shri Baishnab
Pasha, Shri Syed Azeez
Pathak, Shri Brajesh
Pathak, Shri Saman
Pradhan, Shrimati Renubala
Raja, Shri D.
Rajan, Shri P.R.
Rajaram, Shri
Rajeeve, Shri P.
Rangarajan, Shri T.K.
Reddy, Shri M.V. Mysura
Roy, Shri Tarini Kanta
Sahani, Prof. Anil Kumar
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Seema, Dr. T.N.
Sen, Shri Tapan Kumar
Singh, Shri R.C.

Singh, Shri Ramchandra Prasad

Singh, Shri Veer

Tiwari, Shri Shivanand

Yechury, Shri Sitaram

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

MR. DEPUTY CHAIRMAN : We shall now take up Clause-by Clause consideration of the Bill. As there are no amendments, if the House agrees, we can take up Clauses 2 to 4 together for consideration. The question is:

That Clauses 2 to 4 stand part of the Bill.

The House divided.

MR. DEPUTY CHAIRMAN: Ayes: 152

Noes: 042

Ayes: 152

Adeeb, Shri Mohammed

Adik, Shri Govindrao

Agarwal, Shri Ramdas

Ahluwalia, Shri S.S.

Aiyar, Shri Mani Shankar

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Alvi, Shri Raashid

Anand Sharma, Shri

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Apte, Shri Balavant *alias* Bal

Ashk Ali Tak, Shri

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Badnore, Shri V.P. Singh
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Prasad, Shri Rajniti
Prasad, Shri Ravi Shankar
Punj, Shri Balbir
Ram Prakash, Dr.
Ramalingam, Dr. K.P.
Ramesh, Shri Jairam
Rao, Dr. K. Keshava
Rao, Dr. K.V.P. Ramachandra
Rao, Shri V. Hanumantha
Rashtrapal, Shri Praveen
Ratanpuri, Shri G. N.
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Sangma, Shri Thomas

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Shanappa, Shri K.B.
Shanta Kumar, Shri
Sharma, Shri Raghunandan
Sharma, Shri Satish
Shukla, Shri Rajeev
Singh, Shri Birender
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Yadav, Shri Ram Kripal
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NOES - 42

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Singh, Shri Ramchandra Prasad

Singh, Shri Veer

Tiwari, Shri Shivanand

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The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clauses 2 to 4 were added to the Bill.

MR. DEPUTY CHAIRMAN: We shall now take up Clause 1, the Enacting Formula and the Title for consideration. The question is :

That Clause 1, the Enacting Formula and the Title stand part of the Bill.

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Punj, Shri Balbir
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Ramalingam, Dr. K.P.
Ramesh, Shri Jairam
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Rao, Shri V. Hanumantha
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Shanappa, Shri K.B.
Shanta Kumar, Shri
Sharma, Shri Raghunandan
Sharma, Shri Satish
Shukla, Shri Rajeev
Singh, Shri Birender
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Agrawal, Shri Naresh Chandra
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Ansari, Shri Salim

Baghel, Prof. S.P. Singh
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Singh, Shri R.C.
Singh, Shri Ramchandra Prasad
Singh, Shri Veer
Tiwari, Shri Shivanand
Yechury, Shri Sitaram

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI SHARAD PAWAR: Sir, I move:

That the Bill be passed.

The House divided.

MR. DEPUTY CHAIRMAN: Ayes: 152

Noes: 042

Ayes-152

Adeeb, Shri Mohammed

Adik, Shri Govindrao

Agarwal, Shri Ramdas
Ahluwalia, Shri S.S.
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Akhtar, Shri Javed
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Pilania, Dr. Gyan Prakash
Prasad, Shri Rajniti
Prasad, Shri Ravi Shankar
Punj, Shri Balbir
Ram Prakash, Dr.
Ramalingam, Dr. K.P.
Ramesh, Shri Jairam
Rao, Dr. K. Keshava
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Sharma, Shri Raghunandan
Sharma, Shri Satish
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Singh, Shri Birender
Singh, Shri Ishwar

Singh, Shri Jai Prakash Narayan
Singh, Dr. Manmohan
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Singh, Shri Ramchandra Prasad
Singh, Shri Veer
Tiwari, Shri Shivanand
Yechury, Shri Sitaram

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Bill, as amended, was passed by the required majority.

MESSAGE FROM LOK SABHA

**Re: Supplementary agenda for Lokpal Bill and the
Whistleblower's Protection Bill**

SHRI S.S. AHLUWALIA (Jharkhand): Sir, what about the Supplementary Business for the Lokpal Bill?

MR. DEPUTY CHAIRMAN: It is already circulated. No?

SHRI S.S. AHLUWALIA: No, Sir; the Supplementary Agenda for the Lokpal Bill has not yet come.

MR. DEPUTY CHAIRMAN: But the Supplementary Agenda for the Whistleblower's Protection Bill has come.

SHRI S.S. AHLUWALIA: Sir, today, we would like to take up the Lokpal Bill first. ...(*Interruption*)... Otherwise, you may take up the Bill tomorrow. I am told that at 5 o'clock, we have to adjourn the House. We can take up the Lokpal Bill tomorrow at 11 o'clock.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI PAWAN KUMAR BANSAL): Sir, any Bill can be taken up; it is left to the Government. ...(*Interruption*)... My appeal to the hon. Members is...

SHRI S.S. AHLUWALIA: No, this extension of the Session for three days was for a particular purpose. Now, the Bill is passed in that House and since morning we are waiting for that Bill. We are told that the President of India was not here and to get the signature it took time. But, till now, there is no Supplementary Agenda! If you circulate that, we can take it up right now.

SHRI PAWAN KUMAR BANSAL: We have to pass both the Bills—the Lokpal Bill and the Whistleblower's Protection Bill.

SHRI S.S. AHLUWALIA: We will take it up after the Lokpal Bill.

MR. DEPUTY CHAIRMAN: What is the sense of the House? ...(*Interruption*)...

SOME HON. MEMBERS: Lokpal, Lokpal ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: But, how many Bills will you pass tomorrow? You have four Bills to pass! ...(*Interruptions*)...

SHRI M. VENKAIAH NAIDU (Karnataka): In the morning, first take up the Lokpal Bill. ...(*Interruptions*)... इसमें आपत्ति क्या है? ...(*व्यवधान*)... What is the problem ? ...(*Interruptions*)...

SHRI PAWAN KUMAR BANSAL: Sir, the decision taken in the BAC was that the House can sit up to eight, and if necessary, beyond eight; which means, today, given the time, it is quarter-to-five, we can clear the Whistleblower Bill today; and, tomorrow, for eight hours, we will have the Lokpal Bill. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: But the House is not in a position...

SHRI PAWAN KUMAR BANSAL: Sir, tomorrow, we will have eight hours for the Lokpal Bill. ...(*Interruptions*)...

SHRI S.S. AHLUWALIA: We are waiting since morning. We got only the copies at 3 o'clock. Now, we have sent our amendments. But the Supplementary Agenda is not circulated. ...(*Interruptions*)...

SHRI PAWAN KUMAR BANSAL: Sir, as an alternative, may I put it to the House, Sir, through you, and also to Shri Ahluwalia, that you may take up both the Bills together tomorrow?

SHRI S.S. AHLUWALIA: No, no. ...(*Interruptions*)... It was the decision of the BAC to take it up separately. Sir, my submission is, yesterday, you have discussed both the Lokpal Bill and the Whistleblower Bill. Now, show me a single instance where only one Member spoke about the Whistleblower Bill, and that too was not responded to by the Minister. ...(*Interruptions*)...

SHRI PAWAN KUMAR BANSAL: That is for the Members to speak. ...(*Interruptions*)... It was for the Members to speak.

SHRI S.S. AHLUWALIA: The point is not that. ...(*Interruptions*)... Both the Bills should be discussed separately. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: What we suggest is, let both the Bills be taken up together, but the Members will be given the opportunity to speak on both the Bills. ...(*Interruptions*)...

SHRI S.S. AHLUWALIA: No, Sir. The point is ...(*Interruptions*)...

SHRI RAVI SHANKAR PRASAD (Bihar): Sir, the Whistleblower Bill is very important. It should be taken up separately. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Yes, you will be given an opportunity. ...(*Interruptions*)...

श्री नरेश चन्द्र अग्रवाल (उत्तर प्रदेश): पहले इसका नाम ठीक किया जाए। ...(*व्यवधान*)...

SHRI MOINUL HASSAN (West Bengal): Sir, it should be taken up separately. ...(*Interruptions*)...

श्री नरेश चन्द्र अग्रवाल: पहले इसका नाम ठीक कराइए। ...(*व्यवधान*)... इसका नाम बहुत खराब है। ...(*व्यवधान*)...

SHRI S.S. AHLUWALIA: Sir, my simple point is, these legislations...

SHRI PAWAN KUMAR BANSAL: We should start it right now. ...(*Interruptions*)... We should start it right now. ...(*Interruptions*)...

श्री उपसभापति: इसको शुरू तो कराइए। ...(*व्यवधान*)...

SHRI PAWAN KUMAR BANSAL: Today, we can conclude the Whistleblower Bill; and tomorrow, we will discuss the Lokpal Bill. ...(*Interruptions*)...

SHRI M. VENKAIAH NAIDU: Sir, we should start the discussion on the Lokpal Bill. ...(*Interruptions*)...

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Sir, since the List of Business has been circulated for the Whistleblower Bill, we can take it up. It is a small Bill. The Lokpal Bill will take more than eight hours tomorrow. Therefore, the Whistleblower Bill can be cleared today. It went to the Standing Committee. The Standing Committee gave its recommendations. ...(*Interruptions*)... It is the normal practice. ...(*Interruptions*)...

SHRI S.S. AHLUWALIA: This Bill cannot be cleared in 20 minutes. ...(*Interruptions*)...

SHRI V. NARAYANASAMY: The House can sit up to 8 o'clock.

SHRI S.S. AHLUWALIA: No, no. ...(*Interruptions*)...

SHRI RAVI SHANKAR PRASAD: We have to speak a lot on this Bill. We have to ask questions. ...(*Interruptions*)... You have to explain it. ...(*Interruptions*)...

SHRI V. NARAYANASAMY: Definitely, we can explain it. We are ready to explain it. ...(*Interruptions*)...

SHRI SITARAM YECHURY (West Bengal): Sir, after the BAC meeting, you had announced from the Chair that we have allocated eight hours for the Lokpal Bill, and four hours for the Whistleblower Bill. If you take up the Whistleblower Bill now, the discussion will continue tomorrow. Then, we won't be left with eight hours for the Lokpal Bill, unless you are willing to extend the Session. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: That means, you don't want the Bill to be taken up. ...(*Interruptions*)...

SHRI S.S. AHLUWALIA: Who is going to accept that? ...(*Interruptions*)... Nobody is going to accept it. ...(*Interruptions*)...

SHRI PAWAN KUMAR BANSAL: We want the Bill to be taken up today. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: We have allocated eight hours and four hours. But, tomorrow, you have to sit for 12 hours. ...(*Interruptions*)...

SHRI S.S. AHLUWALIA: That is a separate issue, Sir.

SHRI SITARAM YECHURY: Sir, we will not only sit but we will speak also. ...(*Interruptions*)... You extend it by Friday, if you want. ...(*Interruptions*)...

SHRI S.S. AHLUWALIA: Sir, since 2 o'clock, we are waiting here that the Lokpal Bill will come. You could have brought it. ...(*Interruptions*)...

SHRI RAVI SHANKAR PRASAD: Sir, the Whistleblower Bill is a very important piece of legislation. ...(*Interruptions*)...

SHRI M. VENKAIAH NAIDU: Let us first take up the Lokpal Bill in the morning. Then, afterwards, if there is time, take up the Whistleblower Bill. ...(*Interruptions*)...

SHRI PAWAN KUMAR BANSAL: Both the Bills have to be passed. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: See, both the Bills have to be passed.

SHRI M. VENKAIAH NAIDU: Now adjourn the House, Sir.
...(Interruptions)...

MR. DEPUTY CHAIRMAN: We have to take up both the Bills tomorrow. Okay. Is it the sense of the House that both the Bills will be taken up tomorrow? ...(Interruptions)...

SHRI S.S. AHLUWALIA: Not together; one after another.

MR. DEPUTY CHAIRMAN: One after another, both the Bills, right?

SHRI S.S. AHLUWALIA: Yes, agreed. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: That is the sense of the House. The House is adjourned to meet tomorrow at 11.00 a.m.

The House then adjourned at forty-five minutes past four of the clock till eleven of the clock, on Thursday, the 29th December, 2011.